FORM A
PUBLIC ANNOUNCEMENT
(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BOWLOPEDIA RESTAURANTS INDIA LIMITED

1.	NAME OF CORPORATE PERSON	Bowlopedia Restaurants India Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	3rd May, 2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55209WB2017PLC220862
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	31, Netaji Subhas Road, 1st Floor Duncan House, Kolkata, West Bengal - 700001, India.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24th November, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name - Arun Kumar Gupta Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA validity: 30.06.2026 Address- P-15 Bentinck Street, 3rd Floor Kolkata - 700001 Phone No: 98301 24481 e-mail ID- guptaarunkumar2001@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24th December, 2025

Notice is hereby given that the BOWLOPEDIA RESTAURANTS INDIA LIMITED has commenced voluntary liquidation on 24th November, 2025.

The stakeholders of BOWLOPEDIA RESTAURANTS INDIA LIMITED are hereby called upon to submit a proof of their claims, on or before 24th December, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Arun Kumar Gupta

Date and Place: 27th November, 2025 at Kolkata

GOVT, KEY SECTORS TO ACCOUNT FOR HALF OF CAPACITY

L&T: Demand for data centre capacity high

OJASVI GUPTA
New Delhi, November 26

SEEMA AMBASTHA, CHIEF EXECUTIVE, L&T-VYOMA

The shift towards sovereign compute environments is becoming essential as enterprises adopt AI at scale

NEARLY 50% OF Larsen & Toubro's (L&T) upcoming data centre capacity is expected to be consumed by sovereign and highly regulated sectors — including government departments, finance, telecom, and insurance — signalling a sharp rise in demand for secure, compliant, and AI-ready digital infrastructure. "If we put together the highly regulated entities along with the government, it will account for around 50% of data centre capacity," Seema Ambastha, chief executive, L&T-Vyoma, said.

Ambastha added that the shift towards sovereign compute environments is becoming essential as enterprises adopt artificial intelligence at scale.

To cater to this demand, L&T is seeking approval for five new data centre projects that would expand its current 30MW capacity to 300MW by 2031 — marking a tenfold increase.

Approvals across multiple sites, including Chennai and Bengaluru, are already underway, with additional land parcels currently being evaluated. L&T has also rebranded its digital infrastructure vertical as Larsen & Toubro-Vyoma — a name the company says draws inspiration from the Sanskrit word for "sky", symbolising limitless growth and ambition. The business, launched in 2024, was earlier called as L&T-Cloudfiniti.

The move underscores L&T's transition from being an Engineering, Procurement and Construction (EPC) contractor for third-party data centres to developing and operating its own sovereign-grade, high-density campuses designed for GPU workloads and AI-native applications. The company said that its flagship 30MW Chennai site, located within a 300-acre campus, has already shifted from traditional CPU loads to 55kW GPU workloads, reflecting evolving AI infra requirements.

As part of its sustainability commitments, L&T-Vyoma is sourcing 65% of its Chennai power requirements from green energy and will increasingly deploy liquid cooling technologies to improve efficiency, especially with next-generation GPU architectures. This, the company says is in line with its commitment to be water neutral by 2035.

Eternal infuses ₹600 cr into q-commerce arm

ANEES HUSSAIN
Bengaluru, November 26

MONEY MATTERS

- Third investment in Blinkit by the parent firm
- Total funding in 2025 to ₹2,600 cr
- Eternal closed Q2 FY26 with approximately ₹18,314 crore in cash
- The company added 272 dark stores in Q2 FY26

ZOMATO-PARENT ETERNAL HAS infused ₹600 crore into quick commerce platform Blinkit — its third investment in the unit this year — taking total funding in 2025 to ₹2,600 crore, according to regulatory filings with the Registrar of Companies (RoC).

"This is a regular cash infusion into Eternal's subsidiary BCPL to support Blinkit's network expansion and growth initiatives, including operating losses, working capital, and capex," an Eternal spokesperson said in response to *FE*'s query.

The move comes during one of the sector's most investment-heavy phases. Eternal closed Q2 FY26 with approximately ₹18,314 crore in cash, while rivals are similarly fortifying their balance sheets. Swiggy is in the process of raising ₹10,000 crore via a qualified institutional placement (QIP), which, if successful, alongside ₹2,400 crore from its stake sale in Rapido, would take its treasury to around ₹17,005 crore. Zepto recently closed a $450 million round, pushing its cash reserves to $900 million (about ₹7,500 crore).

The sector has also seen a renewed push to capture market share, with players offering deeper discounts and subsidised deliveries — tactics likely to sustain elevated cash burn over the next few quarters.

Zepto earlier this month scrapped handling and surge fees across all orders, offering free delivery from ₹99. Instamart followed by waiving fees on orders over ₹299. Blinkit has not yet announced any comparable structural fee changes.

The fresh capital comes on the heels of one of Blinkit's most rapid expansion quarters. The company added 272 dark stores in Q2 FY26 alone, expanding its network to 1,816 stores — more than double the 791 it operated a year earlier. CEO Albinder Dhindsa told shareholders that the company expects to reach 2,100 stores by December 2025 and scale to 3,000 stores by March 2027. The pace outstrips Instamart, which added only 40 stores in the same quarter to reach 1,102. Zepto currently runs about 1,000 dark stores.

Blinkit has also widened its lead across key operating metrics. According to Datum Intelligence, Blinkit captured 70.4% of the combined net order value between Blinkit and Instamart in Q2 FY26, up sharply from 54.4% in Q1 FY24, while Instamart's share slipped to 29.6%.

CM MARKS CONSTITUTION DAY

West Bengal Chief Minister Mamata Banerjee poses with a copy of the Constitution of India to mark Constitution Day, in Kolkata on Wednesday PTI

myTVS expects top-line growth of 30-40% will sustain, says MD

NARAYANAN V
Chennai, November 26

THE COUNTRY'S LARGEST multi-brand four-wheeler service, maintenance and repair platform, myTVS, expects a 30-40% top-line growth over the next few years, supported by aggressive network expansion and rapid increase in its active subscriber base.

"In the last four years, we have grown at a CAGR of 35-40%. We are fairly confident that we should be able to sustain it for the next few years," G Srinivasa Raghavan, MD, myTVS, said. The Chennai-based company expects to end the current financial year with around ₹2,100 crore in revenue.

Raghavan said growth will be anchored by service network expansion, widening service portfolio, scaling up of its quick-commerce channel, and near-doubling of paid service subscriptions in the passenger cars and fleet operator segments.

The online-to-offline platform offers vehicle repair management, parts and accessories, insurance products, and on-demand roadside assistance. It caters to both individual customers and enterprise clients including fleet owners, corporates and insurers. As on date, the company has 10 million active service subscriptions, accounting for about 18-20% of the 52 million serviceable vehicles in the country, with most others still serviced by unorganised centres.

The five-year-old platform — part of the $3-billion TVS Mobility Group — turned Ebitda (Earnings before interest, taxes, depreciation, and amortisation) positive and aims to turn profitable at the profit before tax level in the coming quarters, driven largely by personal passenger car subscriptions.

"In terms of customers, we are growing 5-6% every month organically which means we are doubling ourselves every year," he said. Out of every 100 customers, 52 are repeat users.

myTVS has partnerships with over 20 original equipment manufacturers (OEMs), more than 100 parts manufacturers, 15 financial institutions and over 15 insurance companies.

It recently partnered with VinFast Auto India to offer after-sales service for the Vietnamese EV maker. Raghavan said 120-150 service centres have already been upgraded for EV servicing, to support VinFast and other last-mile mobility startups. myTVS plans to double its multi-brand service network to 2,500 centres in the next two years.

Bajaj forays into e-rickshaw market

GEETA NAIR
Pune, Nov 26

BAJAJ AUTO HAS entered the e-rickshaw segment with the launch of the Riki 3W on Wednesday. The Riki is priced between ₹1,90,890 and ₹2,00,876 (ex-showroom).

Initially piloted in cities such as Patna, Moradabad, Guwahati, and Raipur, it will now be expanded to 100 towns across Uttar Pradesh, Bihar, Madhya Pradesh, Chhattisgarh, and Assam in Phase 1. The e-rickshaw market remains highly fragmented, with nearly 500 brands and no dominant player.

The current three-wheeler ecosystem comprises 40,000 internal combustion engine (ICE) autos, 20,000 electric autos, and 40,000 e-rickshaws.

E-rickshaws are integral to last-mile mobility, supporting metro networks, suburban rail, and urban bus systems. This segment has grown rapidly and now accounts for nearly half of the market. The Riki aims to address the rising need for affordable and dependable last-mile transport. Despite the surge in demand, the segment has remained largely unorganised, leading to challenges in reliability, durability, and safety. According to Bajaj Auto, the e-rickshaw category has expanded significantly post-Covid, adding over 45,000 vehicles each month due to the demand for budget-friendly mobility.

Rakesh Sharma, executive director, Bajaj Auto, noted that ICE three-wheeler sales have declined this year, showing only single-digit growth in October. While a reduction in GST rates had previously boosted ICE auto growth by five percentage points, Sharma expects continued expansion in the overall three-wheeler category. He added that Bajaj Auto is positioned to outperform the industry, supported by its diverse portfolio across ICE vehicles, e-autos, and e-rickshaws.

Rly Board flags concerns over lack of mandatory audits in zones

TAKING SERIOUS NOTE of some zones' failure to carry out two mandatory inter-railway inspections of operational safety in a year, the Railway Board has directed them to provide the previous audits or give reasons for failing to conduct such an exercise.

"It has been noticed that some Railways fail to carry out two audits in a year, which has been viewed seriously by the Board," a circular dated November 26, 2025, addressed to the General Managers of all 18 railway zones, said.

The circular also provided details of Inter Railway Safety Audit Inspections for 2026, along with the schedule and nominations.

For instance, Central Zone will carry out inspections regarding procedural lapses in West Central Zone in January-February 2026 and July-August 2026. Similarly, the Eastern zone will audit operations of East Central in March-April 2026 and September-October 2026.

"Railways are advised to first submit their previous Audit Report and Action taken Report, if pending, preferably before carrying out inspection, as per the revised nomination," it said, adding that those zones which have failed to conduct their inspection should give reasons for the same.

The Board advised the zonal railway to focus on procedural lapses rather than general inspection while carrying out the audit.

The Inter-Railway Safety Audit is undertaken twice a year with an aim to improve safety standards. —PTI

ফর্ম জি

(সংশোধিত)

এইচ এস মার্কেন্টাইল লিমিটেড-এর জন্য আগ্রহ প্রকাশক আবেদন আহ্বান

ক্রম		সংশ্লিষ্ট বিস্তারিত
১	নাম এবং সিন/এলএলপিন নং সহ কর্পোরেট ঋণগ্রহীতার নাম	এইচ এস মার্কেন্টাইল লিমিটেড (পূর্বতন একটি প্রাইভেট লিমিটেড কোম্পানি) U51109WB1998PLC087477
...	[illegible]	[illegible]
১৪	মেমোর্যান্ডাম, মূল্যায়ন ম্যাট্রিক্স এবং প্রস্তাব পরিকল্পনা অনুরোধ ইস্যুর তারিখ	০৮.০১.২০২৬
১৫	রেজোলিউশন প্ল্যান জমা দেওয়ার শেষ তারিখ	০৭.০২.২০২৬
১৬	আগ্রহ প্রকাশক আবেদন দাখিলের প্রক্রিয়া ইমেল আইডি	cirp.hsmpl@gmail.com

নীরজ কুমার সুরেকা
প্রস্তাব পেশাদার -
এইচ এস মার্কেন্টাইল লিমিটেড
রেজি. নং IBBI/IPA-001/IP-P01539/2019-2020/12517
ইমেল : ipneerajsureka@gmail.com / cirp.hsmpl@gmail.com

তারিখ : ২৭.১১.২০২৫
স্থান : কলকাতা

চোখ চুরির ঘটনায় তিন সদস্যের কমিটি গঠন

নিজস্ব প্রতিবেদন, বারাসাত: মুখ্যমন্ত্রী নির্দেশের পর তিন সদস্যের কমিটি গঠন করে তদন্ত শুরু হল বিতর্কিত চোখ চুরির ঘটনার। এদিন বিকেলে ডাঃ অরিন্দম চক্রবর্তী নেতৃত্ব তিন চিকিৎসক ময়নাতদন্ত করেন দুর্ঘটনায় মৃত প্রীতম ঘোষের। ডাঃ অরিন্দম চক্রবর্তী জানান, 'আমরা নির্দেশ মতো আইন মোতাবেক ভিডিওগ্রাফি ও অডিও সমেত দ্বিতীয়বার ময়নাতদন্ত করেছি। আমরা যা যা পেয়েছি, তা খামবন্দী রিপোর্টে জমা দেব। একটি কপি পরিবারকেও দেওয়া হবে।' এর বেশি তারা কিছুই বলতে চাননি। মুখ্যমন্ত্রী মমতা বন্দ্যোপাধ্যায় বলেছিলেন, মুখ্যমন্ত্রীর কোটায় মৃতের মায়ের চাকরি দেওয়া হবে। তার জন্য মায়ের বায়োডাটা পুলিশকে নিতে নির্দেশ দেন। বারাসাত পুলিশ জেলার অতিরিক্ত পুলিশ সুপার অতিস বিশ্বাস জানান, 'পরিবারের পক্ষ থেকে ইতিমধ্যেই একটি আবেদন ও বায়োডাটা বারাসাত থানায় জমা পড়েছে। সেটাই ফরোয়ার্ড করা হয়েছে। এই ঘটনার তদন্ত চলছে। এখনও কাউকে গ্রেপ্তার করা হয় নি। মায়ের নাম, যার চাকরির কথা বলেছেন মুখ্যমন্ত্রী, তিনি কৃষ্ণা দাস। বাঁদিকের চোখ নেই।'

অপরাধ থেকে সুরক্ষিত রাখতে পুলিশের স্বয়ংসিদ্ধা

নিজস্ব প্রতিবেদন, বর্ধমান: এদিন পূর্ব বর্ধমান তালিত গৌড়েশ্বর উচ্চ বিদ্যালয় পূর্ব বর্ধমান জেলা পুলিশের মহিলা থানার পক্ষ থেকে এবং বর্ধমান সহযোদ্ধার ব্যবস্থাপনায় সংঘঠিত হল জেলা পুলিশের বিশেষ কর্মসূচি স্বয়ংসিদ্ধা। বাল্যবিবাহ রোধ করতে গেলে নিজেদের সতর্ক হতে হবে, কিভাবে ছাত্র-ছাত্রীরা নিরাপদে রাখ তে পারবে বিভিন্ন সমস্যা থেকে, একেকটা গ্রুপে নিজেদের এলাকায় দলবদ্ধভাবে কিভাবে তারা চলবে স্কুলের শিক্ষক-শিক্ষিকাদের সাহায্য মতো মোবাইল ফোনের ব্যবহার ঠিক কেমন ভাবে করা উচিত, পকসো আইন কি? মানব পাচারের থেকে কিভাবে নিজেকে বাঁচানো যাবে এই সমস্ত বিষয় নিয়ে আজকে বিদ্যালয়ের ছাত্র-ছাত্রীদের বিশেষ সচেতনতামূলক পাঠ দান করেন বর্ধমান মহিলা থানার পুলিশ অফিসার ইতু ঘোষ এবং মধুমিতা কুণ্ডু। এদিনের এই কর্মসূচিতে বিদ্যালয়ের প্রধান শিক্ষক নিখিল কুমার খাঁ এবং সহযোদ্ধার প্রতিনিধি মহিলা থানার পুলিশ কর্মী এবং বিদ্যালয়ের অন্যান্য শিক্ষক-শিক্ষিকা ছাত্রছাত্রীরা উপস্থিত ছিলেন।

শাহজাহানের ডান হাত দুরন্ত মোল্লা সিবিআই-এর হাতে

নিজস্ব প্রতিবেদন, বসিরহাট: উত্তর ২৪ পরগনার বসিরহাট মহকুমার নেজাট থানার সরবেড়িয়া এলাকার দুরন্ত মোল্লা শাহাজান ঘনিষ্ঠ ছিল। সবসময় তার ছায়া সঙ্গী ছিল সে। মঙ্গলবার সন্ধ্যেবেলায় প্রথমে তাঁকে আটক করে সিবিআই। এরপর তদন্তকারীরা তাকে জিজ্ঞাসাবাদ করায় দুরন্ত মোল্লার কথায় অসঙ্গতি পান। পাশাপাশি শাহজাহানের সঙ্গে তার একাধিক লিঙ্ক পান। সে অর্থনৈতিক দুর্নীতি ও বিভিন্ন অসামাজিক কাজের সঙ্গে যুক্ত এই দুরন্ত মোল্লা বলে দাবি তদন্তকারীদের। দীর্ঘ জেরার পর গভীর রাতে গ্রেপ্তার করা হয় দুরন্তকে। বুধবার বসিরহাটে মহকুমা আদালতে তোলা হয়। দুরন্ত মোল্লার বাড়ি উত্তর ২৪ পরগনা নেজাট থানার সরবেড়িয়া, ডুগলি পাড়া এলাকায়। অনেকদিন ধরেই তদন্তকারীরা তাকে খুঁজছিলেন।

এসবিআই এসএমই কৃষ্ণনগর (৬৪২৬২)

৫বি, ডি এল রায় রোড, কৃষ্ণনগর, নদিয়া, পিন - ৭৪১১০১
ইমেল - sbi.64262@sbi.co.in

পরিশিষ্ট ৪ (রুল ৮(১)
দখল বিজ্ঞপ্তি
(স্থাবর সম্পত্তির জন্য)

Loan A/c No.- (C.C): 42884039802, (T.L):42187913094, (BG):42601872626

যেহেতু

স্টেট ব্যাঙ্ক অফ ইন্ডিয়া, এসএমই কৃষ্ণনগর শাখা, ২য় তল, ৫বি, ডি এল রায় রোড, কৃষ্ণনগর, নদিয়া অনুমোদিত অফিসার হিসেবে নিম্নস্বাক্ষরকারী ২০০২ সালের (২০০২ এর ৫৪) সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট আইনের ১৩(১২) ধারা এবং তৎসহ পঠিতব্য ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৯ সংস্থান অধীনে দাবি নোটিশ ০২.০৯.২০২৫ তারিখে ঋণগ্রহীতা এবং জামিনদাতাগণ **মেসার্স সাহা পলিমার, অংশীদারগণ এবং জামিনদাতাগণ শ্রী অভিষেক সাহা এবং শ্রীমতী সুচরিতা সাহা** নোটিশে উল্লিখিত পরিমাণ **১,৮০,৫৯,৬৭০ টাকা (এক কোটি আশি লাখ উনষাট হাজার ছশো সত্তর টাকা) ২৮.০৮.২০২৫ অনুযায়ী** পরবর্তী সুদ সহ নোটিশ পাওয়ার তারিখ থেকে ৬০ দিনের মধ্যে আদায়দানের জন্য এক দাবি নোটিশ ইস্যু করেছেন।

ঋণগ্রহীতা/জামিনদাতা/অংশীদারগণ উক্ত বকেয়া পরিমাণ আদায়দানে ব্যর্থ হওয়ায় ঋণগ্রহীতা/জামিনদাতা/অংশীদারগণ এবং সাধারণের প্রতি অবগত করা হচ্ছে নিম্নস্বাক্ষরকারী উক্ত আইনের ১৩(৪) এবং ২০০২ সালের সিকিউরিটি ইন্টারেসট (এনফোর্সমেন্ট) রুলসের রুল ৯ সংস্থান অধীনে প্রদত্ত ক্ষমতাবলে **২৫ নভেম্বর ২০২৫ তারিখে** নিম্নোক্ত জামিনদত্ত সম্পত্তির স্বত্ব দখল করেছেন।

ঋণগ্রহীতা/জামিনদাতা/অংশীদারগণকে বিশেষভাবে এবং সাধারণের প্রতি সাধারণভাবে সতর্কিত করা হচ্ছে কোনওভাবেই সংশ্লিষ্ট সম্পত্তির লেনদেন না করতে এবং কোনওরূপ লেনদেনে **স্টেট ব্যাঙ্ক অফ ইন্ডিয়া, এসএমই কৃষ্ণনগর শাখার** নিকট বকেয়া **১,৮০,৫৯, ৬৭০ টাকা (এক কোটি আশি লাখ উনষাট হাজার ছশো সত্তর টাকা) ২৮.০৮.২০২৫ অনুযায়ী** পরবর্তী সুদ সহ।

ঋণগ্রহীতা এবং/বা জামিনদাতার অবগতির জন্য জানানো হচ্ছে উক্ত আইনের ১৩ ধারার উপধারা (৮) সংস্থান অধীনে নির্ধারিত সময়ের মধ্যে বকেয়া আদায় দিয়ে জামিনদত্ত সম্পত্তি উদ্ধার করতে পারেন।

স্থাবর সম্পত্তির বিবরণ

সম্পূর্ণ দায়বদ্ধ ফ্যাক্টরি জমি ভবন সমপরিমাণ বন্ধকদত্ত বাণিজ্যিক প্লট এবং ভবন এবং শেড এরিয়া পরিমাপ ২৯ ডেসিমেল অবস্থিত মৌজা : শিমুলগাছি, জেএল নং ২৩, খতিয়ান নং (আরএস ২১১, ১৩৩ এবং এলআর ১৭১৩, ১৬০৭), দাগ নং (আরএস এবং এলআর ৫৬২,৫৬৩), এলআর পর্চা /নথি এলআর খতিয়ান নং ২৩৮৬, ২৩৮৭ এবং এলআর দাগ নং ৫৬২, ৫৬৩ অনুযায়ী, থানা : নবদ্বীপ, জেলা : নদিয়া, সম্পত্তি **শ্রী অভিষেক সাহা এবং শ্রীমতি সুচরিতা সাহা এর নামে।**

স্বত্ব দলিল নং উল্লেখ্য নং ১/১৩০১০০৯০০ এবং ১/১৩০১০০৯০১ তারিখ ২২.০১.২০২১। জমির শ্রেণি কারখানা। জমির এরিয়া : ২৯.০০ ডেসিমেল।

(স্বত্বাধিকারী শ্রী মতি সুচরিতা সাহা ১৬.৫৫ ডেসিমেল এবং শ্রী অভিষেক সাহা -১২.৪৫ ডেসিমেল)।

চৌহদ্দি : উত্তরে : নন্দ মডল, সন্ধ্যা রক্ষিত এবং জয়ন্ত বিশ্বাসের কৃষি জমি, **দক্ষিণে :** শঙ্কর চন্দ্র সরকার এবং ধনঞ্জয় ভাদুড়ী এর কৃষি জমি, **পূর্বে :** পিডব্লুডি রোড, **পশ্চিমে :** তারক গোস্বামী এবং অন্যান্যর জমি।

তারিখ - ২৫.১১.২০২৫
স্থান - কৃষ্ণনগর

অনুমোদিত অফিসার,
স্টেট ব্যাঙ্ক অফ ইন্ডিয়া

ফর্ম এ

সাধারণ ঘোষণা

(২০১৭ সালের ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ভলান্টারি লিকুইডেশন প্রসেস) রেগুলেশনসের রেগুলেশন ১৪ অধীনে)

বাউলোপিডিয়া রেস্টুর্যান্টস ইন্ডিয়া লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য

১.	কর্পোরেট সংস্থার নাম	বাউলোপিডিয়া রেস্টুর্যান্টস ইন্ডিয়া লিমিটেড
২.	কর্পোরেট সংস্থার গঠনের তারিখ	৩মে ২০১৭
৩.	যে কর্তৃপক্ষের অধীনে কর্পোরেট সংস্থা গঠিত/নথিভুক্ত	আরওসি কলকাতা
৪.	কর্পোরেট সংস্থার কর্পোরেট আইডেন্টি নাম্বার/লিমিটেড লায়াবিলিটি আইডেন্টিটি নাম্বার	U55209WB2017PLC220862
৫.	কর্পোরেট সংস্থার রেজিস্টার্ড অফিস এবং মূল অফিস (যদি কিছু থাকে) ঠিকানা	৩১, নেতাজি সুভাষ রোড, ২য় তল ডানকান হাউস কলকাতা, পশ্চিমবঙ্গ, ভারত - ৭০০০০১
৬.	কর্পোরেট সংস্থার লিকুইডেশন শুরুর তারিখ	২৪ নভেম্বর ২০২৫
৭.	লিকুইডেটরের নাম, ঠিকানা, ইমেল ঠিকানা, টেলিফোন নাম্বার এবং রেজিস্ট্রেশন নাম্বার	নাম - অরুণ কুমার গুপ্তা রেজি. নং IBBI/IPA-001/IP-P00013/2016-2017/10037 এএফএ বৈধ : ৩০.০৬.২০২৬ ঠিকানা - পি - ১৫, বেন্টিঙ্ক স্ট্রিট, ৪র্থ তল, কলকাতা - ৭০০০০১ ফোন নং - ৯৮৩০১ ২৪৪৮১ ইমেল আইডি : guptaarunkumar2001@yahoo.com
৮.	দাবি দাখিলের শেষ তারিখ	২৪ ডিসেম্বর ২০২৫

এতদ্বারা বিজ্ঞাপিত হচ্ছে বাউলোপিডিয়া রেস্টুর্যান্টস ইন্ডিয়া লিমিটেড-এর ভলান্টারি লিকুইডেশন শুরুর তারিখ ২৪ নভেম্বর ২০২৫।

বাউলোপিডিয়া রেস্টুর্যান্টস ইন্ডিয়া লিমিটেড-এর ক্রেডিটরদেরকে প্রামাণ্য নথি সহ তাদের দাবি ২৪ নভেম্বর ২০২৫ তারিখে বা তার পূর্বে লিকুইডেটরের নিকট ক্রম নং ৭ -এ উল্লিখিত ঠিকানায় পেশ করতে।

আর্থিক বিনিয়োগকারীগণ প্রামাণ্য নথি সহ বৈদ্যুতিন মাধ্যমে তাদের দাবি দাখিল করতে পারবেন। অন্যান্য বিনিয়োগকারীগণ হাতে হাতে, পোস্ট বা বৈদ্যুতিন মাধ্যমে তাদের দাবি দাখিল করতে পারবেন। মিথ্যা অথবা বিভ্রান্তকারী প্রমাণ সহ দাবি দাখিলের ক্ষেত্রে জরিমানা হতে পারে।

লিকুইডেটরের নাম এবং স্বাক্ষর : অরুণ কুমার গুপ্তা
তারিখ এবং স্থান : ২৭ নভেম্বর, ২০২৫ কলকাতা

ব্যাঙ্ক অফ ইন্ডিয়া BOI — বর্ধমান জোনাল অফিস

Bank of India — Relationship beyond banking

৪৪৬/এন, আর্মস্ট্রং এভিনিউ, বিধান নগর, সেক্টর -২এ, দুর্গাপুর, জেলা - বর্ধমান, পিন - ৭১৩২১২, ফোন নং - ০৩৪২-২৬৬৫৭০৩

দখল বিজ্ঞপ্তি
(স্থাবর সম্পত্তির জন্য)
পরিশিষ্ট - IV [দ্রষ্টব্য রুল-৮(১)]

যেহেতু

নিম্নস্বাক্ষরকারী **ব্যাঙ্ক অব ইন্ডিয়া, কালনা শাখা** অনুমোদিত অফিসার হিসেবে সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অব ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অব সিকিউরিটি ইন্টারেস্ট আইন ২০০২ এর ১৩(১২) ধারা এবং তৎসহ পঠিত ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৩ সংস্থান অধীনে **১৩.০৮.২০২৫ তারিখে** ঋণগ্রহীতা **শ্রী মহম্মদ হাফিজুর রহমান এবং শ্রীমতী ফৌজিআমানারা রহমান** নোটিশে উল্লিখিত বকেয়া পরিমাণ **১৪২২১২৭ টাকা ইউসিআই সহ ২৯.০৭.২০২৫ থেকে কার্যকর মতে (চোদ্দ লাখ বাইশ হাজার একশ সাতাশ টাকা ইউসিআই সহ ২৯.০৭.২০২৫ থেকে কার্যকর মতে)** নোটিশ পাওয়ার তারিখ থেকে ৬০ দিনের মধ্যে আদায় দেওয়ার জন্য এক দাবি নোটিশ ইস্যু করেছেন।

ঋণগ্রহীতাগণ সংশ্লিষ্ট বকেয়া পরিমাণ আদায়দানে ব্যর্থ হওয়ায় ঋণগ্রহীতা এবং সাধারণকে বিজ্ঞাপিত করা হচ্ছে নিম্নস্বাক্ষরকারী সংশ্লিষ্ট আইনের ১৩ ধারার উপধারা (৪) ধারা এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৮ সংস্থান অধীনে নিম্নোক্ত জামিনদত্ত সম্পত্তি/সমূহের স্বত্ব দখল করেছেন **২১ নভেম্বর ২০২৫ তারিখে।**

ঋণগ্রহীতাকে বিশেষভাবে এবং সাধারণের প্রতি সাধারণভাবে সতর্কিত করা হচ্ছে কোনওভাবেই জামিনদত্ত সম্পত্তির লেনদেন না করতে এবং কোনওরূপ লেনদেন **ব্যাঙ্ক অব ইন্ডিয়া** নিকট বকেয়া পরিমাণ **১৪২২১২৭ টাকা এবং ২৯.০৭.২০২৫ থেকে কার্যকর মতে পরবর্তী সুদ সহ।**

ঋণগ্রহীতার অবগতির জন্য বিজ্ঞাপিত হচ্ছে যে উক্ত আইনের ১৩ ধারার উপধারা (৮) অধীনে নির্ধারিত সময়ের মধ্যে বকেয়া পরিমাণ আদায়দান সাপেক্ষে উক্ত জামিনদত্ত সম্পত্তি উদ্ধার করতে পারেন।

স্থাবর সম্পত্তির বিবরণ

সংশ্লিষ্ট সকল অংশ জেএল নং ১৬৫, এলআর খতিয়ান নং ২৩৬২, এলআর প্লট নং ৪৩১, মৌজা : রামেশ্বরপুর, থানা : কালনা, জেলা : পূর্ব বর্ধমান, পরিমাপ এরিয়া ৭২৪.৩৫ বর্গফুট (কমবেশি) শ্রেণি : বাস্তু, হাট কালনা গ্রাম পঞ্চায়েত অধীন।

চৌহদ্দি : উত্তরে : গ্রাম পঞ্চায়েত রোড এবং ব্যাঙ্ক, দক্ষিণে : সোহেল রানা এর সম্পত্তি, পূর্বে : তারক শীল এর সম্পত্তি, পশ্চিমে : সাধারণ চলার পথ।

তারিখ- ২১.১১.২০২৫, স্থান : কালনা — **অনুমোদিত অফিসার, ব্যাঙ্ক অব ইন্ডিয়া**

আইডিবিআই ব্যাঙ্ক লিমিটেড

IDBI BANK

রিটেল রিকভারি ডিপার্টমেন্ট, **CIN : L65190MH2004GOI148838**
৪৪, শেক্সপীয়র সরণি, ৩য় তল, কলকাতা - ৭০০০১৭
ফোন নং - (০৩৩) ৬৬৫৫৭৭২৫, ওয়েবসাইট : **www.idbibank.in**

পরিশিষ্ট - IV (রুল -৮(১)) দখল নোটিশ (স্থাবর সম্পত্তির জন্য)

যেহেতু, আইডিবিআই ব্যাংক লিমিটেডের অনুমোদিত কর্মকর্তা হিসেবে নিম্নস্বাক্ষরকারী, সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফাইন্যান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২ (২০০২ সালের ৫৪) এর অধীনে এবং সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস ২০০২ এর নিয়ম ৩ সহ পঠিত [illegible]

ক্রম নং	১. ঋণগ্রহীতাগণ/ সহ-ঋণগ্রহীতাগণের নাম ২. অ্যাকাউন্ট নাম্বার	১. দাবি নোটিশের তারিখ ২. দখলের তারিখ ৩. দাবি নোটিশ অনুযায়ী বকেয়া দাবি	স্থাবর সম্পত্তির বিস্তারিত
১	শ্রী দেবজিৎ গুপ্ত (ঋণগ্রহীতা) লোন এ/সি : [illegible]	১. ০৪.০৯.২০২৫ ২. ২২.১১.২০২৫ ৩. [illegible]	[illegible]
২	শ্রী চিরদীপ দত্ত (ঋণগ্রহীতা) শ্রীমতি সুস্মিতা দত্ত (সহ ঋণগ্রহীতা) লোন এ/সি নং [illegible]	১. ৩০ নভেম্বর ২০২৪ ২. ২২.১১.২০২৫ ৩. [illegible]	[illegible]

তারিখ : ২৭.১১.২০২৫
স্থান : দুর্গাপুর

স্বা/- অনুমোদিত অফিসার, আইডিবিআই ব্যাঙ্ক লি.

ফর্ম নং ১৪
[দ্রষ্টব্য রেগুলেশন ৩৩(২)]
রেজিস্টার্ড ডাকে এ/ডি সহ প্রেরিত বন্টন ব্যর্থ হওয়ায় বিজ্ঞপ্তির দ্বারা অবগত করা হচ্ছে

**রিকভারি অফিসার-I/II-এর অফিস
ডেটস রিকভারি ট্রাইব্যুনাল শিলিগুড়ি
৩য় তল, পিসিএম টাওয়ার, সেবক রোড
শিলিগুড়ি - ৭৩৪০০১ (পশ্চিমবঙ্গ)**

দাবি নোটিশ

১৯৯৩ সালের ডেটস অ্যান্ড ব্যাঙ্ক রাপ্টসি আইনের ধারা ২৫ থেকে ২৮ এবং ১৯৬১ সালের আয়কর আইনের সেকেন্ড সিডিউল এর রুল ২ অধীনে বিজ্ঞপ্তি।

RC/35/2024 **19.11.2025**

স্টেট ব্যাঙ্ক অফ ইন্ডিয়া
বনাম
জারিনা বিবি এবং অন্যান্য

প্রতি,
(সিডি)

১. জারিনা বিবি, স্বামী রফিকুল ইসলাম, গ্রাম - দুর্লভপুর, পো - দুর্লভপুর, থানা - ইসলামপুর, জেলা - মুর্শিদাবাদ, পিন - ৭৪২৩০৪

২. রফিকুল ইসলাম, পিতা মুনতাজ আলি, গ্রাম - দুর্লভপুর, পো - দুর্লভপুর, থানা - ইসলামপুর, জেলা - মুর্শিদাবাদ, পিন - ৭৪২৩০৪

৩. রাবিয়া বিবি ওরফে নেগার বিবি, স্বামী মমতাজ আলি, গ্রাম - দুর্লভপুর, পো - দুর্লভপুর, থানা - ইসলামপুর, জেলা - মুর্শিদাবাদ, পিন - ৭৪২৩০৪

এতদ্বারা বিজ্ঞাপিত হচ্ছে প্রিসাইডিং অফিসার, ডেটস রিকভারি ট্রাইব্যুনাল শিলিগুড়ি কর্তৃক ইস্যুকৃত রিকভারি সার্টিফিকেট **TA/6/2020** অনুযায়ী পরিমাণ **৩৮৯২৭১৯.০০ টাকা (আটত্রিশ লাখ বিরানব্বই হাজার সাতশ উনিশ টাকা) টাকা** পরবর্তী জরিমানা এবং ভবিষ্যত সুদ ১৩.২৫ শতাংশ সরল হারে সুদ বার্ষিক ২০.০২.২০২০ থেকে সমুদয় শুল্ক **৪১০০০ টাকা (একচল্লিশ হাজার টাকা) টাকা** আদায় পর্যন্ত যা আপনাদের দ্বারা বকেয়া রয়েছে (যৌথভাবে এবং সামগ্রিকভাবে/ সম্পূর্ণ/ সীমিত)।

২. আপনাদের উল্লিখিত নির্দেশিত পরিমাণ ১৫ দিনের মধ্যে এই নোটিশ পাওয়ার তারিখ থেকে আদায় দিতে অনুরোধ করা হচ্ছে, অন্যথায় ব্যর্থ হলে রিকভারি অফ ডেটস ডিউ টু ব্যাঙ্কস অ্যান্ড ফিনান্সিয়াল ইনস্টিটিউশনস আইন ১৯৯৩ এবং সংশ্লিষ্ট রুল অধীনে আদায়ের ব্যবস্থা করা হবে।

৩. আপনাদের আরও নির্দেশ দেওয়া হচ্ছে হলফনামা দ্বারা আপনাদের সম্পত্তির বিস্তারিত পরবর্তী শুনানির তারিখে দাখিল করতে।

৪. আপনাদের নির্দেশ দেওয়া হচ্ছে নিম্ন স্বাক্ষরকারীর নিকট **২২.১২.২০২৫** তারিখে সকাল **১০.৩০টায়** পরবর্তী প্রক্রিয়ার জন্য হাজির হতে।

৫. উল্লিখিত পরিমাণের অতিরিক্তে আপনারা আরও যে পরিমাণ আদায়দানে দায়বদ্ধ :

ক) সংশ্লিষ্ট সার্টিফিকেট/প্রক্রিয়া শুরুর জন্য প্রেরিত নোটিশ অনুযায়ী আদায়যোগ্য সুদ সংশ্লিষ্ট সময়ের জন্য

খ) সমুদয় শুল্ক, ব্যয়, চার্জ, সংশ্লিষ্ট নোটিশ এবং সতর্ক নোটিশ প্রেরণ এবং অন্যান্য প্রক্রিয়ার জন্য যা সংশ্লিষ্ট বকেয়া পরিমাণ আদায়ের ক্ষেত্রে গ্রহণ করা হয়েছে।

**স্বহস্তে ট্রাইব্যুনালের সিল প্রদত্ত
তারিখ : ১৯.১১.২০২৫**

**স্বা/-
রিকভারি অফিসার
ডেটস রিকভারি ট্রাইব্যুনাল শিলিগুড়ি**

ইন্ডিয়ান ব্যাঙ্ক Indian Bank — ইলাহাবাদ ALLAHABAD

দত্তফুলিয়া শাখা
দত্তফুলিয়া রোড, পো. এবং থানা - দত্তফুলিয়া
জেলা - নদিয়া, পিন - ৭৪১৫০৪

স্থাবর সম্পত্তি বিক্রয় নিমিত্ত বিক্রয় বিজ্ঞপ্তি

পরিশিষ্ট - IV-A [দ্রষ্টব্য সংস্থান রুল ৮(৬)]

ই-নিলাম বিক্রয় নোটিশ স্থাবর সম্পদের জন্য ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অব সিকিউরিটি ইন্টারেস্ট আইন এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৮(৬) সংস্থান অধীনে [illegible]

ক্রম নং	ক) অ্যাকাউন্ট/ঋণগ্রহীতা/ জামিনদাতা/ বন্ধকদাতার নাম খ) শাখার নাম	স্থাবর সম্পত্তির বিস্তারিত	জামিন অধীনে ঋণদাতার নিকট বকেয়া পরিমাণ	ক) সংরক্ষিত মূল্য খ) ইএমডি পরিমাণ গ) ডাক বর্ধিতকরণ পরিমাণ ঘ) সম্পত্তির আইডি ঙ) সম্পত্তির দায়বদ্ধতা চ) দখলের ধরন
১	ক) শ্রী জয়ন্ত ঘোষ (ঋণগ্রহীতা এবং বন্ধকদাতা), পিতা শ্রী দীপক ঘোষ, গ্রাম এবং পোঃ : দত্তফুলিয়া, থানা : ধানতলা, জেলা : নদিয়া, পিন : ৭৪১৫০১, প.ব.। ২. শ্রীমতি মৌসুমী ঘোষ (জামিনদাতা), স্বামী শ্রী জয়ন্ত ঘোষ, গ্রাম এবং পোঃ : দত্তফুলিয়া, থানা : ধানতলা, জেলা : নদিয়া, পিন : ৭৪১৫০১, প.ব.। খ) দত্তফুলিয়া শাখা।	[illegible]	৩০,৯৩,৯০৩.০০ টাকা (তিরিশ লাখ তিরানব্বই হাজার নশো তিন টাকা) [illegible] ২৫.১১.২০২৫ অনুযায়ী পরবর্তী সুদ, ব্যয় এবং অন্যান্য চার্জ সহ	ক) ১০,৬৪,০০০.০০ টাকা (*) খ) ১,০৬,৪০০.০০ টাকা গ) ১০,০০০.০০ টাকা ঘ) IDIB 11474014296 ঙ) ব্যাঙ্কের জ্ঞাত নয় চ) প্রতীকী দখলীকৃত

(*) সংরক্ষিত মূল্যের উপরে বিক্রয় মূল্য হতে হবে।

ই-নিলামের তারিখ এবং সময় : তারিখ : ২৯.১২.২০২৫, সময় - সকাল ১১টা থেকে বিকেল ৫টা পর্যন্ত

ই-অকশন পরিষেবা প্রদানকারীর প্ল্যাটফর্ম - https://baanknet.com

[illegible]

দ্রষ্টব্য : সংশ্লিষ্ট এই নোটিশ ঋণগ্রহীতা(গণ)/বন্ধকদাতা(গণ)/জামিনদাতা(গণ)-এর উদ্দেশ্যেও

তারিখ - ২৫.১১.২০২৫/স্থান - দত্তফুলিয়া — অনুমোদিত অফিসার / ইন্ডিয়ান ব্যাঙ্ক

ইন্ডিয়ান ব্যাঙ্ক Indian Bank — ইলাহাবাদ ALLAHABAD

**জোনাল অফিস : কলকাতা সেন্ট্রাল
১৪ ইন্ডিয়া এক্সচেঞ্জ প্লেস,
৩য় এবং ৪র্থ তল, কলকাতা - ৭০০০০১**

স্থাবর সম্পত্তি বিক্রয় নিমিত্ত বিক্রয় বিজ্ঞপ্তি

পরিশিষ্ট - IV-A [দ্রষ্টব্য সংস্থান রুল ৮(৬) এবং ৬(২)]

ই-নিলাম বিক্রয় নোটিশ স্থাবর সম্পদের জন্য ২০০২ সালের সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অব ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অব সিকিউরিটি ইন্টারেস্ট আইন এবং ২০০২ সালের সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলসের রুল ৮(৬) এবং ৬(২) সংস্থান অধীনে [illegible] মেসার্স বারসাসে অ্যাপারেলস প্রা. লি. [illegible]

ক্রম নং	ক) অ্যাকাউন্ট/ঋণগ্রহীতার নাম খ) শাখার নাম	বন্ধকদত্ত সম্পত্তির বিস্তারিত/বিবরণ	জামিন অধীনে ঋণদাতার নিকট বকেয়া পরিমাণ	ক) সংরক্ষিত মূল্য খ) ইএমডি পরিমাণ গ) ডাক বর্ধিতকরণ পরিমাণ ঘ) সম্পত্তির আইডি ঙ) সম্পত্তির দায়বদ্ধতা চ) দখলের ধরন
১	ক) ১. মেসার্স বারসাসে অ্যাপারেলস প্রা লি. [illegible] ২. অমিত খৈতান [illegible] ৩. অজিতা খৈতান [illegible] ৪. মেসার্স ম্যাটস ইনফ্রাস্ট্রাকচার প্রা লি. [illegible] খ) বেলিয়াঘাটা (আইবিজিএ-কে৭৪৩) শাখা।	সম্পত্তি ক : [illegible] সম্পত্তি খ : [illegible] সম্পত্তি গ : [illegible] সম্পত্তি ঘ : [illegible]	৭,৯৮,১০,২০৮.০০ টাকা (সাত কোটি আটানব্বই লাখ দশ হাজার দুশো আট টাকা) ২৫.০৯.২০২৫ অনুযায়ী পরবর্তী সুদ, ব্যয় এবং অন্যান্য চার্জ এবং ব্যয় সহ	ক) সম্পত্তি এ : ১,১৪,৩৪,০০০.০০ টাকা (*) সম্পত্তি বি : ১৯,৪২,০০০.০০ টাকা (*) সম্পত্তি সি : ১,৫৩,৫৫,০০০.০০ টাকা (*) সম্পত্তি ডি : ১,৫৩,৫৫,০০০.০০ টাকা (*) খ) সম্পত্তি এ : ১১,৪৩,৪০০.০০ টাকা সম্পত্তি বি : ১,৯৪,২০০.০০ টাকা সম্পত্তি সি : ১৫,৩৫,৫০০.০০ টাকা সম্পত্তি ডি : ১৫,৩৫,৫০০.০০ টাকা গ) ২৫,০০০.০০ টাকা (প্রত্যেক সম্পত্তির জন্য) ঘ) সম্পত্তি এ : IDIB 50285903549A সম্পত্তি বি : IDIB 50285903549B সম্পত্তি সি : IDIB 50285903549C সম্পত্তি ডি : IDIB 50285903549D ঙ) ব্যাঙ্কের জ্ঞাত নয় চ) প্রতীকী দখলীকৃত

যোগাযোগের বিস্তারিত - ৭০০৩৩ ১৫২২৩

(*) সংরক্ষিত মূল্যের উপরে বিক্রয় মূল্য হতে হবে।

পর্যবেক্ষণের তারিখ : ০১.১২.২০২৫ থেকে ৩০.১২.২০২৫ সময় : সকাল ১০টা থেকে বিকেল ৪টে পর্যন্ত

ই-নিলামের তারিখ এবং সময় : তারিখ : ৩১.১২.২০২৫ সময় - সকাল ১১টা থেকে বিকেল ৫টা পর্যন্ত

ই-অকশন পরিষেবা প্রদানকারীর প্ল্যাটফর্ম https://baanknet.com

[illegible]

দ্রষ্টব্য : সংশ্লিষ্ট এই নোটিশ ঋণগ্রহীতা(গণ)/জামিনদাতা(গণ)/বন্ধকদাতা(গণ)/ডিরেক্টর(গণ)-এর উদ্দেশ্যেও

তারিখ - ২৫.১১.২০২৫
স্থান - কলকাতা

অনুমোদিত অফিসার
ইন্ডিয়ান ব্যাঙ্ক

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BOWLOPEDIA RESTAURANTS INDIA LIMITED

1.	NAME OF CORPORATE PERSON	Bowlopedia Restaurants India Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	3rd May, 2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55209WB2017PLC220862
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	31, Netaji Subhas Road, 1st Floor Duncan House, Kolkata, West Bengal, India, 700001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24th November, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name - Arun Kumar Gupta Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA validity: 30.06.2026 Address- P-15 Bentinck Street, 3rd Floor Kolkata - 700001 Phone No: 98301 24481 e-mail ID- guptaarunkumar2001@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24th December, 2025

Notice is hereby given that the BOWLOPEDIA RESTAURANTS INDIA LIMITED has commenced voluntary liquidation on 24th November, 2025.

The stakeholders of BOWLOPEDIA RESTAURANTS INDIA LIMITED are hereby called upon to submit a proof of their claims, on or before 24th December, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Arun Kumar Gupta
Date and Place: 27th November, 2025 at Kolkata

FORM NO.
[See Regulation 33(2)]
By Regd. A/D. Dasti failing which by Publication

OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL, DELHI (DRT 1)
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993.

RC/451/2024 **15-10-2025**

KARNATAKA BANK LTD. Versus M/S ALPANA NOVELTIES

To,
(CD1) MOHD. SAMI S/O LATE MOHD RAFI, H NO-1544, GALI KOTANA, SUIWALAN, DARYAGANJ, DELHI-110002
(CD2) MOHD AFZAL S/O LATE MOHD RAFI, H NO-1544, GALI KOTANA, SUIWALAN, DARYAGANJ, DELHI-110002
(CD3) MOHD SAFDAR S/O LATE MOHD RAFI, H NO-1544, GALI KOTANA, SUIWALAN, DARYAGANJ, DELHI-110002
(CD4) NIPPUN JAIN S/O NEHRU JAIN, R/O H NO-78A, DILSHAD GARDEN, DELHI-110095
(CD5)UROOZ AZIZ W/O LATE MOHD AZIZ, R/O H NO-1544, GALI KOTANA, SUIWALAN, DARYAGANJ, DELHI-110002
(CD6) FAUZAAN AZIZ S/O LATE MOHD AZIZ, THROUGH HIS LEGAL GUARDIAN, R/O H NO-1544, GALI KOTANA, SUIWALAN, DARYAGANJ, DELHI-110002

Whereas you the M/S ALPANA NOVELTIES was ordered by the Presiding Officer of DEBTS RECOVERY TRIBUNAL DELHI(DRT1) who had issued the Recovery Certificate dated 04/12/2024 in TA/406/2023 to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of **Rs 55896225.67** along with pendentellite and future interest **@ 12% w.e.f. 13/08/2020** till realization and costs of **Rs 150005(Rupees One Lakh Fifty Thousands Five Only)**, and whereas the said has not been paid, the undersigned has ordered the sale of undermentioned immovable/immoveable property.

2. You are hereby informed that the **14/01/2026 at 10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

PROPERTY BEARING FREEHOLD RESIDENTIAL PROPERTY NO. 78A. OUT OF KHEWAT NO. 3. VILLAGE JHILMIL, TAHIRPUR, C BLOCK, DILSHAD GARDEN, ILLAQA SHAHDARA, DELHI ADMEASURING 233 SQ. YDS.

Given under my hand and the seal of the Tribunal, on this date: **15/10/2025**

SEAL

SD/-NIRANJAN SHARMA
Recovery Officer-II
DEBTS RECOVERY TRIBUNAL DELHI(DRT 1)

TUSALDAH LIMITED (FORMERLY KNOWN AS HIGH STREET FILATEX LIMITED)
(CIN: L10790RJ1994PLC008386)
Registered office: B-17, IInd Floor 22 Godam Industrial Area, Jaipur, Rajasthan, 302006
E-mail: Info@tusaldah.ltd Website: highstreet.filatex@gmail.com Contact no. + 912246652977

Form No. INC-26
(Pursuant to Rule 30 the Companies (Incorporation) Rules,2014)
Advertisement to be published in the newspaper for change of registered office of the company from one state to another

BEFORE THE REGIONAL DIRECTOR, NORTH WESTERN REGION

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Tusaldah Limited (formerly known as High Street Filatex Limited) having its registered office at B-17, IInd Floor 22 Godam Industrial Area, Jaipur, Rajasthan - 302006.

...........Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special resolution passed at Annual General Meeting held on Thursday, 25th September, 2025 to enable the Company to shift its registered office from **"State of Rajasthan"** to the **"State of Maharashtra (under the jurisdiction of ROC Mumbai)".**

Any person whose interest is likely to be affected by the proposed shifting of registered office of the Company may deliver either on the MCA-21 portal **(www.mca.gov.in)** by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region, Roc Bhavan, Opp Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380013, Gujarat within fourteen days from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned above.

For and on behalf of the Applicant
Tusaldah Limited
(Formerly known as High Street Filatex Limited)
-S/d
Anupriya Sandeep Agrawal
Whole-time Director
DIN: 06417793

Place: Mumbai
Date: 27th November, 2025

RELIGARE FINVEST LIMITED
RELIGARE Values that bind | SME LOANS
CIN: U74999DL1995PLC064132
Registered Office: First Floor, Office No. 101, 2E/23, Jhandewalan Extn. New Delhi-110055
Corporate Office: Max House, 7th Floor, Block A, Dr. Jha Marg, Okhla Phase-III, Okhla Industrial Estate, New Delhi 110020

APPENDIX-IV-A [See Proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES NOTICE

Auction-cum-Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (SARFAESI Act), 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s)/Guarantor(s)/Mortgager(s) that the below described immovable property mortgaged/charged to the Secured Creditor i.e. M/s Religare Finvest Ltd. (in short '**RFL**'), the physical possession of which has been taken by the authorized officer of **RFL**, will be sold on **"AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS"** and **"NO RECOURSE"** basis at through E-Auction. The E - Auction shall be conducted only through "Online Electronic Bidding" through website **https://www.bankeauctions.com/** on **18.12.2025 from 02.30 P.M. to 03.00 P.M.** with unlimited extensions of 5 minutes duration each for recovery of due as per Demand Notice dated 20.01.2017 along with further interest, costs and other charges, due to the RFL from the Borrower(s) /Guarantor(s) / Mortgagor(s) namely, **M/S. Golden Diamond Estates Pvt Ltd., M/S. Vikram Bakshi & Co. P. Ltd., Mr. Vikram Bakshi, Mrs. Madhurima Bakshi, M/S. Brite India Pvt Ltd., M/S. Jupiter Estates & Builders Pvt Ltd., M/S. Panipat Properties Pvt Ltd., M/S. Karmyogi Finlease Pvt Ltd., M/S. Kalanidhi International Pvt Ltd.** The reserve price will be **Rs.5,51,70,000/- (Rupees Five Crore Fifty One Lakh Seventy Thousand Only)** for the property details of the same mentioned in below table:

DESCRIPTION OF IMMOVABLE PROPERTIES	Reserve Price	EMD Amount
All that pieace and parcel of property First floor portion without roof rights, Area Admeasuring 1661 Sq Ft., Out of 1/9th undivided share of a leasehold built up property bearing Municipal Nos. 9285, 9286. 9287, 9290-A, 9290, 9201, 9201-A, 9291-B, 9288, 9289, 9288-A, 9288-B, 1/150 and 1/150-A with back joint open compound and garage, along with 1/9th undivided, indivisible and impartible leasehold rights in land underneath measuring 0.712 acres or 31013.38 8q. Ft. situated at Block N, Outer Circus, Connaught Circus, New Delhi.	**Rs. 5,51,70,000/-** (Rupees Five Crore Fifty One Lakh Seventy Thousand Only)	**Rs. 55,20,000/-** (Rupees Fifty Five Lakh Twenty Thousand Only)

Known Encumbrances - As per knowledge of RFL there is an encumbrances of NDMC, New Delhi on the secured asset to be sold. Interested parties should make their enquiries from the office of NDMC, New Delhi at own assessment of the secured asset to their satisfaction. Secured Creditor (RFL) does not in any way guarantee or makes any representation with regard to the fitness/title of the aforesaid secured asset.

Other Details of Sale:

1. The intending purchasers may inspect the secured assets and/or title documents of the secured asset after fixing date and time with the Authorized Officer on or before **16th Dec 2025**. The intending purchaser should conduct due diligence on all aspects related to the properties to his/her satisfaction. The intending purchaser shall not be entitled to make any claim against the Authorized Officer/Secured Creditor in this regard at a later date.

2. The intending bidders should submit their bids to Authorized Officer, at the office of Religare Finvest Limited situated at " **7th Floor, Block A, Max House, Dr. Jha Marg, Okhla Phase III, New Delhi-110020**" in a sealed cover scribing as "Bid for Auction/Sale of properties, along with EMD by demand draft drawn/Pay Order in favor of "Religare Finvest Limited", payable at Delhi, on or before Dated **17th Dec 2025 till 05:00 P.M.** along with offer documents, the intending bidder shall also attach a copy of the PAN card issued by the Income Tax department AND his/ her identity proof and the proof of residence such as copy of the Passport, Election Commission Card, Ration Card, Driving license, Aadhar Card etc. The bidder(s) will also have to produce the original document for verification. Once bid is submitted by the bidder, the same cannot be withdrawn.

3. For further detailed terms and conditions of the sale, please refer to the link provided on Secured Creditor's website i.e., **www.religarefinvest.com.**

4. For details about E-Auction, the intending bidders may contact **M/s. C1 India Pvt. Ltd** through **Mr. Dharani Krishna Tel. No.: +91 7291971124,25,26 and Mobile +91-9948182222;** email id **andhra@c1india.com**.

5. The interested parties may contact the following Authorized Officer Mr. Umesh Bhardwaj (Ph.No. 9717693875) for further details/ clarifications and for submitting their application/Bid.

Dated: 27.11.2025
Place: New Delhi

Authorised Officer
Religare Finvest Limited

ADITYA BIRLA CAPITAL
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA CAPITAL LIMITED
Registered Office: Indian Rayon Compound, Veraval, Gujarat - 362266.
Corporate Office : 12th Floor, R Teck Park, Nirlon Complex, Near Hub Mall, Goregaon (East), Mumbai - 400063, MH.

E-AUCTION SALE NOTICE

15 days Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provison to Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

On account of the amalgamation between Aditya Birla Finance Ltd. and Aditya Birla Capital Ltd. vide the Scheme of Amalgamation dated 11.03.2024 duly recorded in the Order passed by the National Company Law Tribunal - Ahmedabad on 24.03.2025, all SARFAESI actions initiated by Aditya Birla Finance Ltd. in relation to the mortgaged property mentioned, stands transferred to Aditya Birla Capital ltd., the amalgamated company.

Accordingly the **Authorized Officer** of **Aditya Birla Capital Limited /** Secured Creditor had TAKEN **SYMBOLIC POSSESSION** of the following secured assets pursuant to notice issued under Sec. 13(2) of Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) for recovery of the secured debts of the secured creditor, for the dues as mentioned herein below with further charges and cost thereon from the following Borrowers and Co-Borrowers. Notice is hereby given to the public in general and in particular to the Borrowers and Co-Borrowers that e-auction of the following property for realization of the debts due to the **Aditya Birla Capital Limited** will be held on **"As is where is", "As is what is"** and **"Whatever there is"** basis.

DATE & TIME OF E-AUCTION : 16.12.2025, BETWEEN 11:00 A. M. TO 01:00 P. M.
LAST DATE OF RECEIPT OF KYC & EARNEST MONEY DEPOSIT (EMD) : 15.12.2025

Sr. No.	Name of the Borrowers & Co-Borrowers	Description of Properties / Secured Assets	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.) / Incremental Value) (in Rs.)	Demand Notice Date & Total Amt. (in Rs.)
1.	**1. Mr. Jasdeep Singh Bedi** S/o. Amar Singh **2. Mrs. Maninder Kaur,** C/o. Jasdeep Singh Bedi **Lan: ABSAHSTS000000714131 & ABSAHSTS000000839920**	All that piece and parcel of the Residential Area Bearing Municipal No. E/1720, Built On Plot Area 127.10 Sq. Mtrs. Measuring:- In East: 24ft., In West: 24 Ft., In North: 57 Ft., In South: 57 Ft., Situated In Mohalla Chatta, Nayi Colony, Ram Bagh Road, Kasba Gangoh, Pargana Gangoh, Tehsil Nakur, District- Saharanpur And **Bounded As:- In East:** House of Mr. Mam Chand, **In West:** Passange 10 Ft. Wide, **In North:** House of Mrs. Sunita Sharma, **In South:** Plot of Mr. Deepak Mittal.	**Rs. 33,48,500/-** (Rupees Thirty-Three Lakh Forty-Eight Thousand Five Hundred Only)	**Rs. 3,34,850/-** (Rupees Three Lakh Thirty Four Thousand Eight Hundred Fifty Only) **Rs. 25,000/-** (Rs. Twenty Five Thousand Only)	**06.06.2025 & Rs. 46,67,252/-** (Rupees Forty Six Lakhs Sixty Seven Thousand Two Hundred Fifty Two Only) due as on **05.06.2025**

For detailed terms and conditions of the sale, please refer to the link provided in **Aditya Birla Capital Limited /** Secured Creditor's website i.e. **https://abfl.adityabirlacapital.com/Pages/Individual/ Properties-for-Auction-under-SARFAESI-Act.aspx or https://BidDeal.in** **Contact Nos.:** **Aditya Birla Capital Limited,** Authorized Officer **Ashish Srivastava (9696515559), Parneet Singh (9720029337), Apoorva Danthi(9930909725), VedPrakash Mishra(9004026790), Mohit Sharma(9873913955), Komal Patil(9867895795), Jahirul Laskar(9706003075)**

Place : Saharanpur, Uttar Pradesh
Date : 27.11.2025

Sd/-
Authorised Officer
Aditya Birla Capital Limited

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homefirst We'll take you home

Home First Finance Company India Limited
CIN: L65990MH2010PLC240703
Website: homefirstindia.com
Phone No.: 180030008425 Email ID: loanfirst@homefirstindia.com

POSSESSION NOTICE

REF: POSSESSION NOTICE UNDER SUB-RULE (1) OF RULE 8 OF THE SECURITY INTEREST (ENFORECEMENT) RULES, 2002

WHEREAS the undersigned being the Authorized Officer of HOME FIRST FINANCE COMPANY INDIA LIMITED, pursuant to demand notice issued on its respective dates as given below, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 calling upon you/Borrowers, the under named to pay outstanding dues as within 60 days from the date of receipt of respective notices. You/Borrowers all, however, have failed to pay the said outstanding dues within stipulated time, hence **HOME FIRST FINANCE COMPANY INDIA LIMITED** are in exercise and having right as conferred under the provision of sub section (4) of section 13 of SARFAESI ACT,2002 read with rules thereunder, taken **POSSESSION** of the secured assets as mentioned herein below:

Sr. No	Name of Borrowers/ Co-Borrowers/ Guarantors	Description of Mortgaged Property	Date of Demand Notice	Total O/s as on date of Demand Notice (in INR)	Date of possession
1.	Sanjay Purushottam, Prem Roopnarayan,	Flat-Plot No. 17-C, Scheme Vinayak Residency, At Machwa Sushant City-II, Kalwar Road, Jaipur (Rajasthan)-302012. Bounded By : North by - Road 30'-0", East by - Plot No. 17-B, West by - Plot No. 17-D, South by - Other Land.	06-05-2025	5,55,025	21-11-2025
2.	Surendra Kumar Bairwa, Asha .	Patta No. 1764, Khasra No. 1521/272,Dhaneshwar,Dhaneshwar, P.S.-Talera, Dist. Bundi, Rajasthan,323302 Bounded by North-H/o Veeru Yadav, East-H/o Shambhu Jatav, West-Road, South-H/o Kalu Mama.	05-03-2025	6,27,882	22-11-2025
3..	Indrapal ., Meera .	Plot-24,PLOT NO. 24,981, VILLAGE TUSHIYANA,,PLOT NO. 24, KHASRA NO. 981, VILLAGE TUSHIYANA, PARGANA & TEHSIL DADRI, DISTT. GAUTAM BUDH NAGAR, U.P. 201306,G B Nagar-201306. Bounded By : North by - Plot No. 25-A, East by - Road 20' wide, West by - Plot No. 16-A & 17, South by - Plot No. 23.	03-12-2024	17,15,386	22-11-2025

The borrower having failed to repay the amount, notice is hereby given to the borrower / Guarantor and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the said rule on the date mentioned above.

The **BORROWERS/ GUARANTORS** and the **PUBLIC IN GENERAL** are hereby cautioned not to deal with the above referred Properties/Secured Assets or any part thereof and any dealing with the said Properties/Secured Assets shall be subject to charge of HOME FIRST FINANCE COMPANY INDIA LIMITED for the amount mentioned hereinabove against Properties/Secured Assets which is **payable with the further interest thereon until payment in full.**

The borrower's attention is invited to the provisions of subsection (8) of Section 13 of the Act, in respect of time available to redeem the secured asset.

Place: Rajasthan, Western UP
Date: 27-11-2025

Authorised Officer,
Home First Finance Company India Limited

PUBLIC NOTICE

Notice is hereby given that **One Share Certificate having book no. 338 and share certificate no. 22, issued by the Lucky Home Co-operative Group Housing Society Limited having value of Rs. 100/- and issued in the name of Mrs. Sudarshan Talwar w/o Shri P.C. Talwar R/o A-83, Ashok Vihar, Phase-I, Delhi-110052 is the registered holder of one share having value of Rs. 100/- each in the capital of the Lucky Home Co-operative Group Housing Society Limited, Delhi numbered 49 inclusive subject to the registered bye-laws of the Society. The Share Certificate was issued under the seal of the Society at Delhi/New Delhi on 27 February 1989,** has/have been lost has/have applied to the Society to issue duplicate certificate(s).

Any person who has/have any claim in respect of the said shares certificate(s) should lodge such claim with the **Lucky Home Co-operative Group Housing Society Limited** or Client Address at : **Aayush Kuchhal, S/o Vijandar Kumar Kuchhal, 17, Lucky Home Apartments, Plot No. 19/1, Sector-13, Rohini , North West Delhi , 110085, aayush.kuchhal@gmail.com,** within 15 days of the publication of this notice, after which no claim will be entertained and the Society will proceed to issue duplicate share certificate(s).

Date : 26/11/2025
Place : New Delhi

Name of Claiment :
Aayush Kuchhal, S/o Vijandar Kumar Kuchhal

HERO HOUSING FINANCE LIMITED
Registered Office: 09, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057.
Branch Office: Office No. A-6, Third Floor, Sector-4, Noida-201301.

CORRIGENDUM

This is in reference to the E-Auction Notice advertisement published in this newspaper on 14.11.2025 against the borrowers **Akash Shukla (Loan A/c no. HHFNSPHOU23000035786)** in which please read the description of property as :

Flat No. UGF-203, MIG, Upper Ground Floor, without roof right, rear left hand side portion, consisting of one drawing/dining room, two bedroom, two toilet, one kitchen and one balcony, admeasuring total covered area 475 sq. ft. i.e. 44.13 sq. mtr. situated on Plot No.C-8/5A, at DLF Ankur Vihar Hadbast Gram Sadullabad, Pargana & Tehsil- Loni, District- Ghaziabad, Uttar Pradesh. Bounded By: East- Part Of Plot, West- Plot No. C8/4 And Other Flat, North- Road / Entry, South- Other Property

All other detail will remain the same.

Date: 27/11/2025
Place: Delhi/NCR

For Hero Housing Finance Ltd. Authorised officer
Mr. Shekhar Singh, Mob-9711522275 Email: shekhar.singh@herohfl.com

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HDFC BANK

HDFC Bank Limited
Branch : The Capital Court, Munirka, Olof Palme Marg, Outer Ring Road, New Delhi-110 067
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following Borrower(s) / Legal Heir(s) / Legal Representative(s) / Mortgagor(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower(s)/ Legal Heirs/Legal Representatives	Outstanding Dues	Date of Demand Notice	Date of Possession	Description of Immovable Property / Secured Asset
1.	MR.BISWAJIT DAS	Rs.22,85,528/- (Rupees Twenty Two Lakh Eighty Five Thousand Five Hundred and Twenty Eight Only) Dues as on 31-MAY-25	26-JUN-2025	21-NOV-2025 (Symbolic Possession)	FLAT-GF-4, GROUND ALONG WITH ALL AREAS APPURTENANT THERETO IN THE BUILDING CALLED VIKRAM ENCLAVE, SITUATED AT PLOT NO 65, VIKRAM ENCLAVE, SHALIMAR GARDEN SAHIBABAD, GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
2.	MR.ANKIT MADAN	Rs. 17,36,378/- (Rupees Seventeen Lakhs Thirty Six Thousand Three Hundred Seventy Eight Rupees Only) Due as on 31-MAR-2025	26-Apr-2025	21-NOV-2025 (Symbolic Possession)	UNIT NO. B3-006, GROUND FLOOR, TOWER B3, BCC BHARAT CITY, VILLAGE- NISTOLI AND AFRALPUR, PARGANA LONI, INDRAPRASTHA YOJNA, GHAZIABAD, UTTAR PRADESH ALONGWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
3.	MR.TRIBHUWAN BIND	Rs. 9,10,482/- (Rupees Nine Lakhs Ten Thousand Four Hundred Eighty Two Rupees Only) Due as on 31-Jan-2025	25-FEB-2025	21-NOV-2025 (Symbolic Possession)	FLAT NO.A-1/78/G-1(LIG) GROUND FLOOR (WITHOUT ROOF RIGHTS), BUILDS ON PLOT NO.A-1/78, SITUATED AT DLF DILSHAD EXTN-II, IN THE AREA OF VILLAGE BRAHMPURA ALIS BHOPURA, TEHSIL & DISTT., GHAZIABAD, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE
4.	MR.AMIT TYAGI & MRS ASHA TYAGI	Rs. 24,06,214/- (Rupees Twenty Four Lakhs Six Thousand Two Hundred Fouteen Rupees Only) Due as on 30-Nov-2021	30-DEC-2021	21-NOV-2025 (Symbolic Possession)	UNIT-C- 604, 6TH FLOOR, BLUE MOON HOMES- TOWER C, NH-58, RAJ NAGAR EXTENSION, GHAZIABAD, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
5.	MR. AMAN VERMA & MRS. NEELAM KUMARI SINHA	Rs. 12,67,297/- (Rupees Twelve Lakhs Sixty Seven Thousand Two Hundred Ninety Seven Rupees Only) Due as on 30-Jun-2025	31-JUL-2025	21-NOV-2025 (Symbolic Possession)	RESIDENTIAL FLAT NO- NK/I 647, GROUND FLOOR, EWS (FOUR STOREY BUILDING) SITUTATED AT THE PLOT NA-0, GDA NYAY KHAND-1(T.H.A), INDRAPURAM, GHAZIABAD, TEHSIL AND DISTRICT GHAZIABAD UTTAR PRADESH ALONGWITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
6.	MR. MOHINDER SINGH	Rs. 8,83,532/- (Rupees eight lakhs eighty three thousand five hundred thirty two rupees only) Due as on 30-APR-2023	31-MAY-2023	25-NOV-2025 (Symbolic Possession)	UNIT NO. R019B101105/FLAT 1105, 11TH FLOOR, BLOCK-B10, SUPERTECH ECO VILLAGE-2 SITUATED AT PLOT GH-01, SECTOR 16B, GREATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND AND CONSTRUCTION THEREON AND FUTURE.
7.	MR. BRAJBAJ SINGH	Rs. 1,98,777/- (Rupees one lakh ninty eight thousand seven hundred seventy seven rupees only) Due as on 31-Jul-2025*	21-AUG-2025	25-NOV-2025 (Symbolic Possession)	RESIDENTIAL FLAT-20F, FLOOR-1, BLOCK-A SITUATED AT THE PLOT NA 0, SECTOR-OMICRON 1, GREATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
8.	MR. MRS. LATA DUBEY [CO-BORROWER/ WIFE / LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR DINESH DUBEY (SINCE DECEASED) And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MR. DINESH DUBEY [since deceased] (hereinafter referred to as the "said Borrower"),	Rs.4,58,805/- (Rupees four lakhs fifty eight thousand eight hundred five rupees only) Dues as on 31-MAR-2025*	23-APR-2025	25-NOV-2025 (Symbolic Possession)	FLAT NO. A-802, 8TH FLOOR TOWER A, IN THE BUILDING "AVJ HEIGHTS" SITUATED AT PLOT NO. GH-12/2, SECTOR ZETA -1, GREATER NOIDA, UTTAR PRADESH AND CONSTRUCTION THEREON PRESENT AND FUTURE
9.	MR. NISHTANT SHARMA & MR. DINESH	Rs. 23,36,546/- (Rupees twenty three lakhs thirty Six Thousand five hundred forty six rupees only) Due as on 30-JUN-2025 *	31-JUL-2025	25-NOV-2025 (Symbolic Possession)	FLAT-1102, FLOOR-11, TOWER SUN 1, "MIGSUN VILAASA", SITUATED AT PLOT NO. GH-01B(2), SECTOR ETA-2, GREATER NOIDA, UTTAR PRADESH WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH
10.	MRS. FARHA SULTAN [WIFE / LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR SYED USMAN ALI (SINCE DECEASED), MRS. HUMA ALI [SISTER / LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR SYED USMAN ALI (SINCE DECEASED), MRS. HINA ALI [SISTER / LEGAL HEIR/ LEGAL REPRESENTATIVE OF BORROWER MR SYED USMAN ALI (SINCE DECEASED) And other known and unknown Legal Heir(s), Legal Representative(s), Successors and Assigns of MR. SYED USMAN ALI [since deceased] (hereinafter referred to as the "said Borrower"),	Rs.22,21,984/- (Rupees Twenty Two Lakh Twenty One Thousand Nine Hundred and Eighty Four Only) Dues as on 30-NOV-2023*	01-DEC-2023	25-NOV-2025 (Symbolic Possession)	UNIT NO. 0304, 3RD FLOOR, BLOCK N1, "SUPERTECH ECO VILLAGE-1", SITUATED AT PLOT NO. GH-08, SECTOR-1, GREATER NOIDA, UTTAR PRADESH ALONG WITH UNDIVIDED PROPORTIONATE SHARE OF LAND UNDERNEATH AND CONSTRUCTION THEREON PRESENT AND FUTURE
11.	ASIF SABRI	Rs. 43,92,884/- (Rupees Forty Three Lakh Ninety Two Thousand Eight Hundred and Eighty Four only) Due as on 31-JUL-2025	30-AUG-2025	24-NOV-2025 (Symbolic Possession)	PLOT NO. L- 15, ROW HOUSE, FRONT SIDE 2ND FLOOR SOUTH EXTENTION 2, NDSE PART II, NEW DELHI AND CONSTRUCTION THEREON PRESENT AND FUTURE
12.	MR. SAROJ KARDAM & MR. AZAD NARAIN	Rs. 25,16,431/- (Rupees twenty five lakhs sixteen thousand four hundred thirty one rupees only) Due as on 31-JAN-2022	08-FEB-2022	25-NOV-2025 (Physical Possession)	PLOT NO. A-283, NRI TOWNSHIP YAMUNA BLOCK A, PLOT NO. TS 1, SECTOR-26A, YAMUNA EXPRESSWAY, GREATER NOIDA, UTTAR PRADESH

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrower(s) mentioned hereinabove has failed to repay the amounts due, notice is hereby given to the Borrower(s) mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Symbolic Possession of Immovable Property / Secured Asset mentioned at serial no. 1 to 11** and **Physical Possession of Immovable Property / Secured Asset mentioned at serial no. 12** exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrower(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable properties / secured assets and any dealings with the said Immovable Property / Secured Asset will be subject to the mortgage of HDFC.

Borrower(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchanama drawn and Inventory made are available with the undersigned, and the said Borrower(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.

For HDFC Bank Ltd.
Sd/-
Authorised Officer

Place: DELHI/NCR
Date :26-NOV-2025

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिशोधन प्रक्रिया) विनियमों, 2017 का विनियम 14)

बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड
2.	कॉर्पोरेट व्यक्ति के समावेश की तिथि	3 मई, 2017
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	आरओसी कोलकाता
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट व्यक्ति का सीमित देयता पहचान नंबर	U55209WB2017PLC220862
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय का पता तथा प्रधान कार्यालय (यदि कोई है)	31, नेताजी सुभाष रोड, प्रथम तल डंकन हाउस, कोलकाता, पश्चिम बंगाल, भारत, 700001
6.	कॉर्पोरेट व्यक्ति के परिशोधन की शुरुआती तिथि	24 नवंबर, 2025
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण नंबर	**परिसमापक का नामः** अरुण कुमार गुप्ता पंजी. नंबर IBBI/IPA-001/IP-P00013/2016-2017/10037 एएफए वैधताः 30.06.2026 पता– पी–15 बेंटिक स्ट्रीट, तीसरी मंजिल कोलकाता – 700001 फोन नंबरः 98301 24481 ईमेल आईडी– guptaarunkumar2001@yahoo.com
8.	दावों को प्रस्तुत करने की अंतिम तिथि	24 दिसंबर, 2025

एतद्द्वारा सूचना दी जाती है कि बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड ने स्वैच्छिक परिशोधन 24 नवंबर, 2025 को शुरू किया है।

बाउलोपीडिया रेस्टोरेंट्स इंडिया लिमिटेड के हितधारकों को मद 7 के अंतर्गत वर्णित पत्राचार पतों पर परिसमापक को 24 दिसंबर, 2025 को या उस से पूर्व अपने दावों के प्रमाण को प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा, ऊपर उल्लिखित पत्राचार पते पर या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

परिसमापक का नाम एवं हस्ताक्षरः अरुण कुमार गुप्ता
तिथि एवं स्थानः 27 नवंबर, 2025, कोलकाता

प्ररूप संख्या आईएनसी–26

(कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

सुपरफैब मशीन्स प्राइवेट लिमिटेड
(सीआईएनः U29253DL2011PTC228640)
जिसका पंजीकृत कार्यालयः **204 / ए, गली नंबर 3 गोविंदपुरी, नई दिल्ली–110019** में हैं, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13(4) के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"राष्ट्रीय राजधानी क्षेत्र दिल्ली"** से **"उत्तर प्रदेश राज्य"** में स्थानांतरित करने के लिए **21 नवंबर, 2025** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

204 / ए, गली नंबर 3 गोविंदपुरी, नई दिल्ली–110019

आवेदक के लिए और आवेदक की ओर से
सुपरफैब मशीन्स प्राइवेट लिमिटेड
हस्ता/–
दिनांकः 26.11.2025 — **विक्रांत सिंह** (निदेशक)
स्थानः नई दिल्ली — **डीआईएनः 05132363**

प्ररूप संख्या आईएनसी–26

(कम्पनी (निगमन) नियम, 2014 के नियम 30 के अनुसरण में)

केन्द्र सरकार, क्षेत्रीय निदेशक, उत्तरी क्षेत्र, नई दिल्ली के समक्ष

कंपनी अधिनियम, 2013 की धारा 13 की उपधारा (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के मामले में

और

टैक मोटोमाइज़र्स प्राइवेट लिमिटेड
(सीआईएनः U45200CH2023PTC045318)
जिसका पंजीकृत कार्यालयः **प्लॉट नंबर 10, टिम्बर मार्केट सैक्टर 26, चंडीगढ़, भारत–160019** में हैं, के मामले में

....आवेदक कंपनी/याचिकाकर्ता

एतद्द्वारा सार्वजनिक सूचना दी जाती है कि यह आवेदक कंपनी केन्द्रीय सरकार के समक्ष कंपनी अधिनियम, 2013 की धारा 13 के अधीन आवेदन का प्रस्ताव करती है, जिसमें कंपनी का पंजीकृत कार्यालय **"केंद्र शासित प्रदेश चंडीगढ़"** से **"पंजाब राज्य"** में स्थानांतरित करने के लिए **24 नवंबर, 2025** को आयोजित असाधारण सामान्य बैठक में पारित विशेष प्रस्ताव के संदर्भ में कंपनी के मेमोरेंडम ऑफ एसोसिएशन में बदलाव की पुष्टि करने की मांग की गई है।

कंपनी के पंजीकृत कार्यालय के प्रस्तावित स्थानांतरण से यदि किसी व्यक्ति का हित प्रभावित होता है तो वह व्यक्ति या तो **निवेशक शिकायत प्ररूप फाइल कर एमसीए–21 पोर्टल (www.mca.gov.in) में शिकायत दर्ज कर सकता है** या एक शपथ पत्र जिसमें उनके हित का प्रकार और उसके विरोध का कारण उल्लिखित हो, के साथ अपनी आपत्ति क्षेत्रीय निदेशक को इस सूचना के प्रकाशन की तारीख से चौदह (14) दिनों के भीतर **क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कारपोरेट कार्य मंत्रालय, बी–2 विंग, दूसरा तल, पंडित दीनदयाल अंत्योदय भवन, सीजीओ कॉम्पलैक्स, नई दिल्ली–110003** पर पंजीकृत डाक द्वारा भेज सकता है और इसकी प्रति आवेदक कंपनी को उनके निम्नलिखित पंजीकृत कार्यालय पते पर भी भेजें।

प्लॉट नंबर 10, टिम्बर मार्केट सैक्टर 26, चंडीगढ़, भारत–160019

आवेदक के लिए और आवेदक की ओर से
टैक मोटोमाइज़र्स प्राइवेट लिमिटेड
हस्ता/–
दिनांकः 26.11.2025 — **इशांत गुप्ता** (निदेशक)
स्थानः चंडीगढ़ — **डीआईएनः 10334047**

सारणी I

फॉर्म ए
सार्वजनिक सूचना

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक परिशोधन प्रक्रिया) विनियमों, 2017 का विनियम 14)

नटकर इंडिया प्राइवेट लिमिटेड के हितधारकों के ध्यानार्थ

1.	कॉर्पोरेट व्यक्ति का नाम	नटकर इंडिया प्राइवेट लिमिटेड
2.	कॉर्पोरेट व्यक्ति के समावेश की तिथि	24 मई, 2022
3.	प्राधिकारी जिसके अंतर्गत कॉर्पोरेट व्यक्ति समावेश/पंजीकृत है	रजिस्ट्रार ऑफ कंपनीज़, दिल्ली
4.	कॉर्पोरेट पहचान नंबर/ कॉर्पोरेट व्यक्ति का सीमित देयता पहचान नंबर	U74999DL2022FTC398895
5.	कॉर्पोरेट व्यक्ति के पंजीकृत कार्यालय का पता तथा प्रधान कार्यालय (यदि कोई है)	बी–7/41, प्रथम तल, सफदरजंग एन्क्लेव, नई दिल्ली, नौरोजी नगर, नई दिल्ली, नई दिल्ली, दिल्ली, भारत, 110029
6.	कॉर्पोरेट व्यक्ति के परिशोधन की शुरुआती तिथि	24 नवंबर, 2025
7.	परिसमापक का नाम, पता, ईमेल पता, टेलीफोन नंबर और पंजीकरण नंबर	**परिसमापक का नामः** विवेक गुप्ता **पंजीकृत पताः** टॉवर 7 फ्लैट 1805, अबार्ना, 783 आनंदपुर मेन रोड कोलकाता 700107, आनंदपुर मेन रोड, रूबी अस्पताल, कोलकाता, पश्चिम बंगाल, 700107 **ईमेल पताः** liquidatornipl@gmail.com/ ipvivek213@gmail.com **संपर्क नंबरः** +91 9831808041 **पंजीकरण नं.** IBBI/IPA-001/IP-P-02370/2021-2022/13590
8.	दावों को प्रस्तुत करने की अंतिम तिथि	24 दिसंबर, 2025

एतद्द्वारा सूचना दी जाती है कि नटकर इंडिया प्राइवेट लिमिटेड ने स्वैच्छिक परिशोधन 24 नवंबर, 2025 को शुरू किया है।

नटकर इंडिया प्राइवेट लिमिटेड के हितधारकों को मद 7 के अंतर्गत वर्णित पत्राचार पतों पर परिसमापक को 24 दिसंबर, 2025 को या उस से पूर्व अपने दावों के प्रमाण को प्रस्तुत करने के लिए एतद्द्वारा आमंत्रित किया जाता है।

वित्तीय लेनदारों को केवल इलैक्ट्रॉनिक तरीके द्वारा अपने दावों का प्रमाण प्रस्तुत करना होगा। अन्य सभी हितधारक दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा, ऊपर उल्लिखित पत्राचार पते पर या इलेक्ट्रॉनिक माध्यम से प्रस्तुत कर सकते हैं।

गलत या भ्रामक प्रमाणों को प्रस्तुत करना जुर्माने का हकदार होगा।

हस्ता/–
दिनांक : 27 नवंबर, 2025 — विवेक गुप्ता (परिसमापक)
स्थान : दिल्ली — IBBI/IPA-001/IP-P-02370/2021-2022/13590

फॉर्म नं. आईएनसी–26

[कंपनी (निगमन) नियम, 2014 के नियम 30 (5) के अनुसार]

सार्वजनिक सूचना

क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट मामलों के मंत्रालय, बी–2 विंग, 2री मंज़िल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 के समक्ष कंपनी अधिनियम, 2013 की धारा 13 (4) और कंपनी (निगमन) नियम, 2014 के नियम 30 (5) (ए) के संबंध में

और

मैक्स एयरोट्रॉन प्राइवेट लिमिटेड, जिसका पंजीकृत कार्यालय 1621, एचएसआईडीसी इंडस्ट्रियल एस्टेट, राई, सोनीपत–131029 (हरियाणा) में है, के मामले में

...याचिकाकर्ता

एतद्वारा आम जनता को सूचित किया जाता है कि "हरियाणा राज्य से एन.सी.टी. दिल्ली" में उसके पंजीकृत कार्यालय को परिवर्तित करने के लिए कंपनी को सक्षम बनाने के लिए 24/11/2025 को आयोजित असाधारण आमसभा में पारित विशेष प्रस्ताव के अनुसार कंपनी के मेमोरेंडम ऑफ एसोसिएशन के परिवर्तन की पुष्टि के लिए कम्पनी अधिनियम, 2013 की धारा 13(4) के अंतर्गत आवेदक कंपनी केंद्र सरकार,क्षेत्रीय निदेशक, उत्तरी क्षेत्र, 2री मंज़िल, सीजीओ कॉम्प्लेक्स, पर्यावरण भवन, लोधी रोड, दिल्ली–110003 के पास आवेदन करने का प्रस्ताव करती है।

कंपनी के पंजीकृत कार्यालय के इस प्रस्तावित परिवर्तन से यदि किसी व्यक्ति का हित प्रभावित होता हो, वे अपनी आपत्ति उसके निम्न पंजीकृत कार्यालय में आवेदक कंपनी को उसकी एक प्रति के साथ इस सूचना के प्रकाशन की तिथि से 14 दिनों के भीतर अपने हित की प्रकृति तथा आपत्ति के कारणों का उल्लेख करते हुए एक शपथ पत्र द्वारा समर्थित अपनी आपत्ति क्षेत्रीय निदेशक, उत्तरी क्षेत्र, कॉर्पोरेट मामलों के मंत्रालय, बी–2 विंग, दूसरी मंज़िल, पं. दीनदयाल अंत्योदय भवन, सीजीओ कॉम्प्लेक्स, नई दिल्ली–110003 में जमा करें या जमा कराएं या पंजीकृत डाक से भेजेः

बोर्ड के आदेश से
मैक्स एयरोट्रॉन प्राइवेट लिमिटेड के लिए
सुनील मनोचा
स्थानः सोनीपत — **निदेशक**
दिनांकः 27/11/2025 — **डीआईएन नं.:–** 00907551
पताः कॉटेज नं.7, बलराज खन्ना मार्ग, निकट शादीपुर मेट्रो स्टेशन, पटेल नगर, नई दिल्ली–110008

PRE-OFFER ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, ("SEBI (SAST) REGULATIONS") AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

SAL STEEL LIMITED

Registered Office: 5/1, Shreeji House, 5th Floor, Ashram Road, Behind M J Library, Ahmedabad- 380006, Gujarat, India. | **CIN:** L29199GJ2003PLC043148 | **Tel. No.:** 02764-352929 | **Email Id:** cs@salsteel.co.in | **Website:** www.salsteel.co.in

OPEN OFFER FOR THE ACQUISITION OF UP TO 3,76,39,342 (THREE CRORE SEVENTY SIX LAKHS THIRTY NINE THOUSAND THREE HUNDRED AND FORTY TWO) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH ("EQUITY SHARES") REPRESENTING 26% (TWENTY SIX PERCENT) OF EXPANDED SHARE CAPITAL OF SAL STEEL LIMITED ("TARGET COMPANY") AT A PRICE OF ₹ 25/- (RUPEES TWENTY FIVE ONLY) PER EQUITY SHARES ("OFFER PRICE") FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY SREE METALIKS LIMITED (HEREINAFTER REFERRED TO AS THE "ACQUIRER") PURSUANT TO AND IN COMPLIANCE WITH THE REGULATIONS 3(1) AND 4 READ WITH OTHER APPLICABLE PROVISIONS OF THE OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (THE "OPEN OFFER" OR "OFFER").

This pre-offer advertisement in accordance with regulation 18(7) of the SEBI (SAST) Regulations cum corrigendum to the DPS *(as defined below)* and LOF *(as defined below)* (**"Pre-Offer Advertisement"**) is being issued by Vivro Financial Services Private Limited, the Manager to the Offer (**"Manager to the Offer"** or **"Manager"**), for and on behalf of the Acquirer, in compliance with Regulation 18(7) and other applicable provisions of the SEBI (SAST) Regulations.

This Pre-Offer Advertisement should be read in continuation of and in conjunction with:

a) the Public Announcement dated September 4, 2025 (**"PA"**);
b) the Detailed Public Statement that was published in in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Gujarati) (Ahmedabad Edition) (**"Newspapers"**) on September 12, 2025 (**"DPS"**);
c) the Draft Letter of Offer dated September 18, 2025 (**"DLOF"**); and
d) the Letter of Offer dated November 20, 2025 along with the Form of Acceptance-cum-Acknowledgement (**"LOF"**) (the PA, DPS, DLOF and LOF are herein collectively referred to as '**Offer Document**')

This Pre-Offer Advertisement is being published in all Newspapers in which the DPS was published.

For the purpose of this Pre-Offer Advertisement:

(a) **"Identified Date"** means November 14, 2025, being the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period; and
(b) **"Tendering Period"** means the 10 (Ten) Working Days period from Friday, November 28, 2025, to Thursday, December 11, 2025 *(both days inclusive)* within which the Public Shareholders may tender their Equity Shares in acceptance of the Offer.

Capitalized terms used but not defined in this Pre-Offer Advertisement shall have the meanings assigned to such terms in the LOF.

The Public Shareholders of the Target Company are requested to note the following information related to the Offer:

1. **Offer Price:** The Open Offer Price is made at ₹ 25/- *(Rupees Twenty Five Only)* per Equity Share, payable in cash and there has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to paragraph 6.1 *(Justification of Offer Price)* on page 31 of the LOF.

2. **Recommendations of the Committee of Independent Directors ("IDC"):** The IDC Recommendation was approved on Saturday, November 22, 2025 and published on Monday, November 24, 2025 in the same Newspapers in which the DPS was made. The relevant extract of the IDC Recommendation is as follows:

6.	Members of the Committee of Independent Directors	• Mitesh Vasantbhai Jariwala, Chairperson • Bipinbhai Amulakhbhai Gosalia, Member • Nipa Jairaj Shah, Member
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC has pursued the Open Offer Documents and also noted that the Offer Price of ₹ 25 *(Rupees Twenty-Five Only)* per Equity Share has been determined in terms of Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, being the highest of various parameters mentioned therein. Basis the above, IDC notes that the Offer Price of ₹ 25 *(Rupees Twenty-Five Only)* per Equity Share has been determined by taking September 3, 2025 as the reference date (i.e. a working day prior to the date of the PA) in accordance with the applicable Regulations of the SEBI (SAST) Regulations and accordingly is of the opinion that the Offer Price is fair and reasonable.
12.	Summary of reasons for the recommendation	The IDC have perused the following offer documents for recommendation on the Open Offer: 1. The Offer Price is higher than the issue price for acquisition of Equity Shares under the Preferential Issue by the Acquirer under the Share Subscription Agreement i.e. ₹ 18/- *(Rupees Eighteen Only)*. 2. The Offer Price is equal to the negotiated price for acquisition of Equity Shares under the by the Acquirer under the Share Purchase Agreement i.e. ₹ 25/- *(Rupees Twenty-Five Only)*. 3. The Offer price is higher than the volume-weighted average market price of Equity Shares for a period of sixty trading days immediately preceding the date of the Public Announcement (i.e. June 10, 2025 to September 3, 2025) as traded on the National Stock Exchange of India Limited (**"NSE"**) (the stock exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period), provided such shares are frequently traded; i.e. ₹ 17.19 *(Rupees Seventeen and Paise Nineteen Only)* 4. The Offer Price (being the highest price prescribed amongst the selective criteria) has been determined in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. Based on the review of the Offer Documents, the members of the IDC have considered the following factors for making the recommendations: 1. The Acquirer intends to strengthen and improve the operational efficiencies of the Target Company. 2. The Acquirer shall be classified as the promoters of the Target Company in accordance with SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the NSE and BSE Limited as on November 21, 2025, being ₹ 43.70 *(Rupees Forty Three and Paise Seventy Only)* per Equity Share and ₹ 43.38 *(Rupees Forty Three and Paise Thirty Eight Only)* per Equity Share, respectively, which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.salsteel.co.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

For further details, please refer to IDC Recommendations which is available on website of Stock Exchanges (www.bseindia.com and www.nseindia.com); Manager to the Offer i.e. https://www.vivro.net/ and is expected to be available on the website of SEBI (www.sebi.gov.in)

3. Other details of the Offer

3.1. The Open Offer is being made under Regulation 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.

3.2. This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations and there has been no competing offer to the Open Offer and the last date for making such competing offer has expired. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations.

3.3. The dispatch of the LOF to the Public Shareholders as on the Identified Date (being November 14, 2025), in accordance with Regulation 18(2) of the SEBI (SAST) Regulations was completed through email on November 21, 2025 and through speed post on November 24, 2025. The Identified Date is relevant only for the purpose of determining the eligible shareholders to whom the LOF was to be sent. It is clarified that all the Public Shareholders whose names do not appear in the register of members of the Target Company as on the Identified Date *(even if they acquire Equity Shares or if they become shareholders of the Target Company after the Identified Date)* or those who have not received the LOF are eligible to participate in the Offer *(except the Acquirer, PAC and Promoters and Promoter Group of the Target Company)* during the Tendering Period.

3.4. A Public Shareholder may participate in the Offer by approaching their Selling Broker and tender the Equity Shares in the Offer as per the procedure mentioned in the LOF.

3.5. Public Shareholders of the Target Company may download the LOF (which inter alia includes detailed instructions in relation to the procedure for acceptance and settlement of the Open Offer, as well as the Form of Acceptance) from the website of SEBI (www.sebi.gov.in), BSE (www.bseindia.com), NSE (www.nseindia.com), Manager to the Offer (www.vivro.net) or obtain a copy of the same from Kfin Technologies Limited (**"Registrar to the Offer"**) on providing suitable documentary evidence of holding of the Equity Shares of the Target Company. Further, Public Shareholder who wishes to obtain a copy of the LOF may send a request to the Registrar to the Offer at the email id mentioned at the cover page of the LOF stating the name, address, number of Equity Shares held, client ID number, DP name / ID, beneficiary account number, and upon receipt of such request, a copy of the LOF shall be provided to such Eligible Shareholder.

3.6. **Tendering in case of non-receipt/non-availability of LOF:** Non-receipt/ non-availability of the Letter of Offer and Form of Acceptance does not preclude the Public Shareholder from participating in the Open Offer. Please refer to the manner of participating in the Open Offer described below in brief. Kindly note that the open Offer is being implemented by the Acquirer through stock exchange mechanism made available by the NSE in the form of separate window (**"Acquisition Window"**) as provided under the SEBI (SAST) Regulations, SEBI Master Circular and other applicable SEBI circulars and guidelines issued by the Stock Exchanges and the Clearing Corporations:

a) **In case of Equity Shares held in dematerialised form:** Public Shareholders holding Equity Shares in dematerialised form may participate in the Offer by approaching their respective Selling Broker and providing the details of Equity Shares they intend to tender in the Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The Selling Broker would be required to place an order / bid on behalf of Public Shareholder who wish to tender their Equity Share in the Open Offer using the Acquisition Window of the Stock Exchange. Public Shareholders holding Equity Shares in demat mode are not required to fill any Form of acceptance-cum-Acknowledgement unless required by their respective Selling Broker. For further details kindly refer the paragraph 8.13 on page 39 of the LOF.

b) **In case of Equity Shares held in physical form:** Public Shareholders holding Equity Shares in physical form may participate in the Offer by approaching their respective Selling Broker along with complete set of relevant documents for verification procedures to be carried out, including (i) original share certificate(s); (ii) valid share transfer form(s), i.e., Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place; (iii) self-attested copy of the shareholder's PAN Card (in case of joint holders, PAN card copy of all the joint holders); (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares; and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. For further details kindly refer the paragraph 8.14 on page 41 of the LOF.

3.7. Alternatively, in case of non-receipt of LOF, Public Shareholder holding Equity Share, may participate in the Open offer by providing their application in the plain paper in writing signed by all shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered, and other relevant documents as mentioned in the LOF. Eligible Shareholders who desire to tender their Equity Shares under the Open Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender in accordance with the procedure as mentioned in the LOF. Eligible Shareholders have to ensure that their order is entered in the electronic platform to be made available by NSE before the closure of the Open Offer. For further details kindly refer the paragraph 8.15 on page 42 of the LOF.

4. In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF was submitted to SEBI on September 19, 2025. SEBI vide its letter bearing reference number no. SEBI/HO/CFD/CFD-RAC-DCR1/P/OW/2025/29062/1 dated November 19, 2025, issued its observations on the DLOF in terms of Regulation 16(4) of SEBI (SAST) Regulations (**"SEBI Observation Letter"**). SEBI's observations have been incorporated in the LOF. This Pre-Offer Advertisement and Corrigendum also serves as a Corrigendum to the DPS and as required in terms of SEBI Observation Letter, reflects the changes made in the LOF as compared to the DPS and the DLOF.

5. **Material changes:** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the PA and/or DPS) which may be material have been incorporated in the LOF and are more particularly disclosed below:

5.1. Clause 3 on the cover page w.r.t. Statutory Approvals has been updated as follows:
"As on the date of this DLOF (as defined below), there are no statutory or other approval(s) required to complete the Underlying Transaction (as defined below) contemplated under the SPA (as defined below) and SSA (as defined below) and the acquisition of Offer Shares (as defined below) that are validly tendered pursuant to this Open Offer. However, in case any other statutory approvals become applicable and are required by the Acquirer at a later date before the closure of the Tendering Period (as defined below), this Open Offer shall be subject to receipt of such further approvals."

5.2. Clause 5 on the cover page has been incorporated as follows:
"In accordance with Regulation 167(2) of the SEBI (ICDR) Regulations *(as defined below)*, the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. Provided that in case of convertible securities or warrants which are not listed on stock exchanges, such securities shall be locked in for a period of one year from the date of allotment."

5.3. The following clause has been incorporated at Clause 3.1.3:
"Further, pursuant to the approval of the shareholders of the Target Company for the proposed Preferential Issue in the Annual General Meeting held on September 26, 2025 and subsequent in-principle approval of BSE dated November 15, 2025 and from NSE dated November 16, 2025, the Board of Directors of the Target Company at their meeting held on October 30, 2025, had allotted 1,92,50,000 Equity Shares representing 13.30% of the Expanded Share Capital and 3,57,50,000 Warrants representing 24.69% of the Expanded Share Capital to the Acquirer, totalling to 5,50,00,000 securities representing 37.99% of the Expanded Share Capital of the Target Company. Further, in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations, the specified securities allotted on a preferential basis to persons other than the promoters and promoter group and the equity shares allotted pursuant to exercise of options attached to warrants issued on preferential basis to such persons shall be locked-in for a period of six months from the date of trading approval. Provided that in case of convertible securities or warrants which are not listed on stock exchanges, such securities shall be locked in for a period of one year from the date of allotment."

5.4. The following clause has been incorporated at Clause 5.18:
"There are no direction subsisting or proceedings pending under SEBI Act, 1992 and regulations made there under against Target Company and its Promoters and Directors."

5.5. Clause 7.2 of the LOF has been updated and the following statement is added:
"Further, the Subscription Shares allotted in the Preferential Issue shall be locked-in for a period of six months from the date of trading approval and the Warrants allotted in the Preferential Issue shall be locked in for a period of one year from the date of allotment, in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations."

5.6. Clause 5.13 w.r.t. composition of Board of Directors has been updated as on date of LOF.

5.7. Financials of the Target Company as on and for the period ended June 30, 2025 has been updated with September 30, 2025 throughout the LOF.

6. **Details regarding the status of the Statutory and other approvals**
As on date, there are no statutory or other approvals required to acquire the Offer Shares that are validly tendered pursuant to this Offer and/or to complete the Underlying Transaction. However, if any statutory or other approval(s) becomes applicable prior to the completion of the Offer, the Offer would also be subject to such statutory or other approval(s) being obtained and the Acquirer shall make necessary applications for such approvals.

7. **Schedule of Activities:**

Activity	Original Day & Date[1]	Revised Day & Date[2]
Issue of Public Announcement	Thursday, September 04, 2025	Thursday, September 04, 2025
Publication of the DPS in newspapers	Friday, September 12, 2025	Friday, September 12, 2025
Last Date of filing of Draft Letter of Offer with SEBI	Friday, September 19, 2025	Friday, September 19, 2025
Last date for Public Announcement for competing offer[3]	Monday, October 6, 2025	Monday, October 6, 2025
Last date for receipt of comments from SEBI on the draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	Monday, October 13, 2025	Wednesday, November 19, 2025[4]
Identified Date[5]	Friday, October 17, 2025	Friday, November 14, 2025
Last date for dispatch of the Letter of Offer to the Public Shareholders	Friday, October 24, 2025	Monday, November 24, 2025
Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	Tuesday, October 28, 2025	Tuesday, November 25, 2025[6]
Last date for upward revision of the Offer Price and/or the Offer Size	Wednesday, October 29, 2025	Wednesday, November 26, 2025
Date of publication of opening of Open Offer public announcement in the newspaper in which DPS has been published	Thursday, October 30, 2025	Thursday, November 27, 2025
Date of commencement of Tendering Period (**"Offer Opening Date"**)	Friday, October 31, 2025	Friday, November 28, 2025
Date of Closure of Tendering Period (**"Offer Closing Date"**)	Friday, November 14, 2025	Thursday, December 11, 2025
Last date of communicating of rejection/acceptance and completion of payment of consideration for accepted tenders or return of unaccepted shares	Friday, November 28, 2025	Friday, December 26, 2025
Last date for publication of post Open Offer public announcement in the newspaper in which DPS has been published	Friday, December 5, 2025	Monday, January 5, 2026
Last date of filing the final report to SEBI	Friday, December 5, 2025	Monday, January 5, 2026

1. The original schedule of activities was indicative prepared on the basis of timelines provided under the SEBI (SAST) Regulations and was subject to receipt of SEBI observations on the DLOF.
2. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations.
3. There is no Competing Offer to this Open Offer
4. Actual date of receipt of SEBI's observations on the DLOF.
5. Identified Date is only for the purpose of determining the holders of Equity Shares of the Target Company as on such date to whom the LOF would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the Acquirer, and promoter and promoter group of the Target Company) are eligible to participate in this Offer any time during the Tendering Period.
6. The IDC Recommendation was published on November 24, 2025.

8. The Acquirer and its directors, in their capacity as directors of the Acquirer, accepts full responsibility for the information contained in this Pre-offer Advertisement *(other than such information as has been obtained from the public sources or provided by or relating to and confirmed by the Target Company)* and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer.

9. The Pre-Offer Advertisement would also be available on the SEBI website at www.sebi.gov.in and on the website of the Manager to the Offer at www.vivro.net.

ISSUED ON BEHALF OF THE ACQUIRER BY THE MANAGER TO THE OFFER

VIVRO
Vivro Financial Services Private Limited
Vivro House, 11 Shashi Colony, Opp. Suvidha Shopping Centre, Paldi, Ahmedabad - 380007. Gujarat, India.
CIN: U67120GJ1996PTC029182 | **Tel No.:** 079- 4040 4242
Email: investors@vivro.net | **Website:** www.vivro.net
SEBI Registration No.: MB/INM000010122 | **Contact Person:** Shivam Patel

REGISTRAR TO THE OFFER

KFINTECH
KFIN Technologies Limited
Address: Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad 500032
CIN: L72400MH2017PLC444072 | **Tel No.:** +91 40 6716 2222 / 18003094001
Website: www.kfintech.com | **SEBI Reg. No.:** INR000000221
Email: salsteel.openoffer@kfintech.com | **Contact Person:** M. Murali Krishna
Investor Grievance Email: einward.ris@kfintech.com

Date: November 26, 2025
Place: Gurgaon, Haryana

AdBaaz

PUBLIC NOTICE

[Under rule 9 (1) of the Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019]

FOR THE ATTENTION OF THE CREDITORS OF Smt. M N Jaya Lakshmi, Personal Guarantor to M/s. Smaat India Private Limited.

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench vide order IA (IBC) 825/2025 in CP (IB) No. 87/95/HDB/2023 dated 21-11-2025 and the same made available on 24-11-2025 in the case of Bankruptcy under section 60 of the Code has ordered the commencement of a bankruptcy process against Smt. M N Jaya Lakshmi, **Personal Guarantor to** M/s. Smaat India Private Limited residing R/o. 1102, 4th Cross, 4th Main, 4th Stage, BEML Layout, Raja Rajeshwari Nagar, Bangalore – 560098 Karnataka State.

The creditors of Smt. M N Jaya Lakshmi Personal guarantor to M/s smaat India Private Limited , are hereby called upon to submit their claims with proof on or before 05-12-2025 either through electronic means, or by hand or registered post or speed post or courier to the under mentioned Bankruptcy Trustee.

Note: Submission of false or misleading claims shall attract penalties or imprisonment in accordance with the provisions of the Insolvency and Bankruptcy Code, 2016 and any other applicable laws.

CHAKILAMNAGARJUNARAO
Bankruptcy trustee
Date: 27-11-2025 Reg.No. IBBI/IPA-002/IP-1215/2021-2022/14065
Place: Hyderabad H.No. 8-2-248/A/5/16, Plot No. 717, Road No. 2, Banjara Hills, Hyderabad, Telangana -500034
E-Mail: bankruptcysmaatindia@gmail.com

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF BOWLOPEDIA RESTAURANTS INDIA LIMITED

1.	NAME OF CORPORATE PERSON	Bowlopedia Restaurants India Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	3rd May, 2017
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	ROC Kolkata
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U55209WB2017PLC220862
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	31, Netaji Subhas Road, 1st Floor Duncan House, Kolkata, West Bengal, India, 700001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	24th November, 2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name - Arun Kumar Gupta Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA validity: 30.06.2026 Address- P-15 Bentinck Street, 3rd Floor Kolkata - 700001 Phone No: 98301 24481 e-mail ID- guptaarunkumar2001@yahoo.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	24th December, 2025

Notice is hereby given that the BOWLOPEDIA RESTAURANTS INDIA LIMITED has commenced voluntary liquidation on 24th November, 2025.

The stakeholders of BOWLOPEDIA RESTAURANTS INDIA LIMITED are hereby called upon to submit a proof of their claims, on or before 24th December, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator: Arun Kumar Gupta
Date and Place: 27th November, 2025 at Kolkata

PUBLIC NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Address: 1st Floor, Office No. 361/2-361/2-1232, Jayachandra Building, PB Gowda compound, 4th cross park extension, Durgigudi, Shimoga- 577201

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	Swaroop H Shivappa (Borrower), A D Shivappa (Co-Borrower), 241 Anugraha Sominakoppa Road Sahyadri Nagara 5th Cross Shimoga Shimoga Karnataka- 577201. LHSGA00001616575.	Survey No.115, Site No.241, Municipal Khata No. 2448/2448/389/115/241, Ward No 01 Sahyadri Nagara Sominakoppa Badavane, Employees Co-Op Society Ltd. Shimoga Karnataka- 577201. Bounded By- North : Site No 242, South : Site No 240, East : Site No 239, West : Road.	17-11-2025 Rs. 19,46,662/-	08-Nov-2025

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: November 27, 2025 Authorized Officer
Place: Shimoga ICICI Home Finance Company Limited

PUBLIC NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Address: 2nd floor, R.D Baddi Mansion, Above Kotak Bank, Dharwad Hubli 123, D Club Road, Hubballi- 580029

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ Guarantor/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as on Date of Notice	NPA Date
1.	H Sudhaparimala (Borrower), Padmavati Nilaya No. 13 1 3rd Main Road Karnataka Bangalore Karnataka- 560003/ LHHBL00001367218 .	Swatu No.151300301600100124, Property No.68, Govt Hospital Road Mishrikoti Village, Kalaghatagi Property No. 16 Hubli Karnataka 581228. Bounded By- North: Under Construction Building, South: Road, East: Scrap House, West: Road.	17-11-2025 Rs. 13,74,400/-	08-Nov-2025

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: November 27, 2025. Authorized Officer,
Place: Hubli ICICI Home Finance Company Limited

VASTU HOUSING FINANCE CORPORATION LTD

VASTU HOUSING FINANCE
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in therespective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount metioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Mohan Kumar, Ganta Littisha HL0000000189098	13/Jun/25 Rs.970920 as on 11/Jun/25	All that piece and parcel of the immovable property bearing No. 22-2-505-173, Old property bearing No. 100/1609, Assessment No. 100/1609. (As rer (MC records) Situated at Ward No.22, Name. Ujjani pura, Bhadravathi Taluk, Shivmoga District, Karnataka, 577302, Measuring, East to West 7.620015 Mtr., and North to South 8.229616 Mtr, in all totally measuring 62.709525 Sq.Mtr, Along with Building Construction measuring 39.01926 Sq.Mt. North : Conservancy Road, South : CMC Road, East : House belongs to Venkatadri, West : House belongs to Galaiah	Symbolic Possession Taken on 21/Nov/25
2	Arun A M, Rathnamma A, Madhavarao N HL0000000172184	22/May/25 Rs.1091047 as on 13/May/25	All that Piece and parcel for the Property No:129/B, E Property No:152800201100120076, measuring East to West 7.62mtrs and North to South 9.144mtrs, total measuring 69.68Sqmtrs, Situated at Angarekhanahalli Village, comes within the purview of Angarekhanahalli Grama Panchayath, Chikkabalapura Taluk and District. North : Munishamappa, South : Channarayappa, East : Parvathamma, West : Road	Symbolic Possession Taken on 22/Nov/25
3	Chalapathi K, Pruthvi C, Tholisamma C HL0000000189522	22/May/25 Rs.1071662 as on 13/May/25	All that piece and parcel of the immovable Property bearing No. 60 (As per the Grama Panchayath Limits) PID.No. 151900903300800079, Situated at: Kadakachnahalli Village, Sunnavadi Grama Panchayath, Mulbagilu Taluk, Kolar District, Measuring East to West: 9.144 Mtrs., North to South: 12.192 Mtrs., in all totally measuring 111.48 Sq.Mtrs., along with House constructed thereon.,. North : Property belongs to Subramanachari, South : Property belongs to M Chalapathi;, East : Property belongs to Munivenkatappa;, West : Road	Symbolic Possession Taken on 22/Nov/25
4	Mahendra S, Girijamma S, Shivamallashetty M, Mahadeva S HL0000000092532	20/May/25 Rs.404097 as on 13/May/25	All the piece and parcel of immovable property bearing Property No. 607, (As per gram panchayath records), RID No. 150800400700300533, Situated at Basapura Village, Kesthuru Village panchayath, Yelandur Taluk, Chamarajanagar District, measuring East to West 4.572 meters and North to South 9.144 meters, in all totally measuring 41.81 Sq meters,along with house constructed thereon. Karnataka, 571442. North : Road, South : Agriculture Land, East : Property No 56, West : Property No 54	Symbolic Possession Taken on 22/Nov/25
5	Mahesha R, Chinnajamma M, Rajashekara M, Siddappaji M HL0000000205063	18/Jul/25 Rs.556159 as on 09/Jul/25	All the piece and parcel of the property bearing No.1646 and (As per Panchayath limit) PID No.150800400600220155 situated at Beechahalli village, Honnuru Grama Panchayath, Yalanduru Taluk and Chamarajanagara Dist., measuring east to west 8.0772001 Mtr and north to south 6.2484 Mtr totally measuring 50.47 Sq. Mtr along with building constructed measuring 50.47 Sq, mtr thereon YELANDUR KARNATAKA 571441. North : Road, South : House of Govinda and vacant Site,, East : House of Pilli Shivaramaiah, West : House of Pasagana Nanjaiah,	Symbolic Possession Taken on 22/Nov/25
6	Rangaswamy M, Sowmya N LP0000000131770	13/Jun/25 Rs.510296 as on 11/Jun/25	All that piece and parcel of the immovable property bearing No.201/1, PID No.152200501900500347 (as per Grama Panchayath), situated at Gattivadi Village, Doddakaulandhe Grama Panchayath, Nanjangudu Taluk, Mysore District, measuring East to West:9.144 Meters and North to South : 11.8872 Meters totally measuring 108.69 Sq Meters, along with building constructed 108.69 Sq Meters there on Karnataka, 571312. North : Site of Mrs.Mahadevamma., South : Own Site., East : Site of Mrs.Mahadevamma., West : Walkable Road and drinking water tank.	Symbolic Possession Taken on 22/Nov/25
7	Rajanna J, Lathamma S LP0000000111351	13/Aug/25 Rs.448282 as on 11/Aug/25	All that piece and parcel of immovable property bearing No. 197/60/54, (as per CMC records) PID.No. 152500702800200207, Situated at: Sidlakona Village, GopaladevarahallI Grama Panchayath, Sira Taluk, Tumkur District. Measuring East to West: 12.192mtrs, and North to South: 9.144mtrs, in all totally measuring lll.48Sq.mtrs, along with 72.19Sq.mtrs building constructed thereon.,. North : Property belongs to Rangamma,, South : House belongs to Thimmakka., East : Property belongs to Bommalingappa, West : Road	Symbolic Possession Taken on 20/Nov/25
8	Jayarama Nanje Gowda, Gayithri Jayarama, Nithesh C J LP0000000080767	13/Jun/25 Rs.451889 as on 11/Jun/25	Property bearing 206/146,(As per gram Panchayath records) Property No. 151600203600220003, Situated at Channapura, Gandasi Hobli, Arsikere Taluk, Hassan District, comes under 'the limits of Lalanakere gram Panchayath, measuring East to West; 12.192,meters and North to South: 10.972 meters, in all total measuring 133.78 Square meters, along with house constructed thereon Karnataka, 573164. North : Gully then Vacant Site of Hanumashetty,, South : Gully then House of Shivalingegowda., East : Road then Property of Paramesha, West : Property of Basavaraju	Symbolic Possession Taken on 21/Nov/25
9	Somashekhar S, Siddayya R, Kempamma S, N S Gowramma LP0000000108635	20/May/25 Rs.489352 as on 13/May/25	All that piece and parcel of Immovable Property bearing (as per Grama Panchayath records) Property No.5, E-Swattu No.151600202500420005,Situated at: Bandihalli Village, Bhagivallu Grama Panchayath, Arasikere Taluk, Hassan District, East to West:9.144mtrs and North to South: 12.192mtrs, in all totally measuring 111.48Square meters, along with building thereon.,. North : road, South : S No Property, East : House belongs to Savithramma Beluraiah, West : House belongs to Thimmaiah Dyavaiah	Symbolic Possession Taken on 21/Nov/25
10	K Balaji, Saroja B, Krishnappa A V LP0000000190291	22/May/25 Rs.874873 as on 13/May/25	All that piece and parcel of the immovable Property bearing No. 43, (As per the Grama Panchayath Limits) PID.No. 151900902800200065, Situated at: Achampalli Village, Motakapalli Grama Panchayath, Mulbagilu Taluk, Kolar District, Measuring East to West: 7.010400000000001 Mtrs., North to South: 10.668000000000001 Mtrs., in all totally measuring 74.79 Sq.Mtrs., along with Building constructe 74.79 thereon.,. North : road, South : Vacant site belongs to Muniswany Reddy, East : Own Vacant site;, West : House belongs to Rajumelu;	Symbolic Possession Taken on 22/Nov/25
11	Lokesha K, Dk Devamma, Rashmita L, Ranjitha L LP0000000097972	15/Apr/25 Rs.415085 as on 09/Apr/25	Property No.294(as per Grama Panchayath Records), PID No.15120D502100700306,Situated at Tamalihalli Village, Jagaluru Taluk, Davanagere District, comes under the Limits of Hanumanthapura Gram Panchayath, measuring East to West 9.23 meters and North to South 12.30 meters, In all totally measuring 113.52 Sq.meters., along with house constructed thereon Karnataka, 577528. North : Kaklur Boranna Site, South : Marammana Poojari palayya Road, East : Bovl Ramesh House, West : House of Kasavanahalli Papanna;	Symbolic Possession Taken on 22/Nov/25
12	Mangalamma B, Basavashetty S LP0000000113238	13/Aug/25 Rs.385416 as on 11/Aug/25	All the piece and parcel of the Property.No.22, (as per Grama Panchayath Records), PID.No.152200102723320014, Situated at: Magudilu Village, Beechanahalli Grama Panchayath, Heggadadevanakote Taluk, Mysore District. measuring East to West 8.8392meters and North to South: 6.4008meters, In all totally measuring 56.58Sq.meters, along with 56.58Sq.mtrs House Constructed thereon.,. North : Road, South : Property belongs to Nagesh, East : Samudhayabhavana Property, West : Property belongs to Mangalamma,	Symbolic Possession Taken on 22/Nov/25
13	A V Krishnakumara, Prema V LP0000000121306	15/Apr/25 Rs.597473 as on 09/Apr/25	All that Piece and parcel for Property bearing No.23/22, (as per Gram Panchayath records) PID.No.152100103100720087, Situated at: Agasarahalli Village, Murukanahalli Grama Panchayath, Krishnarajapete Taluk, Mandya District, Karnataka, 571426, Measuring East to West: 10.5156 Mtrs., and North to South; 10.668 Mtrs., totally measuring 112.18 Sq.Mtrs., along with 112.18 Sq.Mtrs., of building constructed thereon.. North : Road Own Canal, South : Galli Land House belongs to Hanumegowda, East : own Survey number property, West : Property belongs to Hanumegow	Symbolic Possession Taken on 25/Nov/25
14	Ashoka G, Mangala A LP0000000129657	18/Jul/25 Rs.700585 as on 09/Jul/25	All the piece and parcel of immovable property bearing No.632/614, (As per Panchayath records), PID.No.152900101600301103, Situated at: Mylanayakanahalli Village, Mylanayakanahalli Grama Panchayath, Channapatana Taluk, Ramanagara District, measuring East to West: 7.01 Mtrs., and North to South: 15.8496 Mtrs., totally measuring 111.11 Sq.Mtrs., aiong with 111.11 Sq.Mtrs., building constructed thereon.. North : Remaining 4 feet property later 10 feet Road,, South : Remaining property later property belongs to Puttaswamy., East : Remaining 4 feet property later property belongs to Karthik, West : Vacant iand belongs to Srinivas,	Symbolic Possession Taken on 25/Nov/25
15	B Karibasappa, Appu K, Ms Meenakshamma K, Halesh B.k HL0000000106132	20/May/25 Rs.466851 as on 13/May/25	All the piece and parcel of the Property No.468, (as per Grama Panchayath Records), PID No.151200502700320103, Situated at Kengalahalli Village, Mukthenahalli Grama Panchayath, Sasvehalli Hobli, Honnali Taluk, Davanagere District, measuring East to West: 14.630400000000001 meters and North to South: 8.5344 meters, In all totally measuring 124.86 Sq.meters, along with 124.86 Sq.meters, of House Constructed thereon.Karnataka, 577219. North : Property of Mr.Karibasappa, South : Road, East : Property of Mr.Gangadharappa Karibasappa, West : Property of Mrs.Gangamma;	Symbolic Possession Taken on 25/Nov/25
16	H K Rama, Kumari R LP0000000132587	20/May/25 Rs.511115 as on 13/May/25	All that Piece and parcel for Property bearing No 541, PID No. 152200601119201040, (as per Grama Panchayath records), situated at Hitnehebbagilu Grama, Periyapatana Taluk, Mysore District, Karnataka, 571107, Measuring East to West : 14.3256 meters, and North to South : 11.2776 meters, totally measuring 161.56 Sq meters, along with 161.56 Sq Meters of building constructed thereon.. North : House belongs to Thammanna, South : Road, East : Land belongs to Kamaraju, West : Land belongs to H.K.Ramu	Symbolic Possession Taken on 25/Nov/25
17	Harisha P, Sheela H LP0000000142052	11/Mar/25 Rs.460623 as on 09/Mar/25	All the piece and parcel of immovable property bearing No.960, (As per Panchayath records), PID.No.152200300114720246, Situated at: Bherlya Village, Bherlya Grama Panchayath, Saligrama Taluk, Mysore District, Karnataka, 570022, Measuring East to West: 9.144 Mtrs., and North to South: 9.144 Mtrs., totally measuring 83.61 Sq.Mtrs., along with 83.61 Sq.Mtrs., building constructed thereon. North : Own remaining property Road, South : Own Property, East : Own Property, West : Property belongs to Ramegowda	Symbolic Possession Taken on 25/Nov/25
18	Kirana J, Nagarathna J, Jayaramu M LP0000000134172	11/Mar/25 Rs.525142 as on 09/Mar/25	All that Piece and Parcel for Property bearing No 249/1, PID No. 152100202700300245, (as per Grama Panchayath records), situated at Avarehalli Grama, Koppa Hobli, Abalavadi Grama Panchayath, Maddur Taluk, Mandya District, Karnataka, 571425, Measuring East to West: 12.192 meters, and North to South: 9.144 meters, totally measuring 111.48 Sq. Meters, along with 111.48 Sq.Meters of building constructed thereon.. North : Site No. 02, South : Road, East : Hiduvali Land, West : Road	Symbolic Possession Taken on 25/Nov/25
19	Lakshmana C, Sangeetha L, Rathnamma C LP0000000125297	20/May/25 Rs.810799 as on 13/May/25	All that piece and parcel of the immovable property bearing No. 25-501-37 katha no 3996/3160/17 (As per Municipaljty Records), situated at Ward NO. 8 113 left side of layout Mettikuppe Road, Hegadadevanakote Taluk, Mysore District, Karnataka, 571114, Measuring East to West: 9.14 meters and North to South: 12.19 meters, totally measuring 111.41 square meters., along with 76.71 Sq.meters of house constructed thereon.. North : Site No. 18, South : Site No. 16, East : House belongs to Jayamma, West : Road	Symbolic Possession Taken on 25/Nov/25
20	Lokesha M, Nagamma M G HL0000000179363	11/Jan/25 Rs.1480027 as on 08/Jan/25	Property No 550, Unique No 152200300110620033, Haradanahalli Village and Grampanchayath, K R Nagar, Saligrama, Mysore, Karnataka, 571604, Totally Measuring 111.48 Sq.Meters. North : Conservancy and House of Krishnegowda, South : Road, East : Conservancy and House of Bhandari, West : Conservancy and House of Chandrakala	Symbolic Possession Taken on 25/Nov/25
21	Mahammad Umarkhan N, Shaheen Taj, Noor Ahmed Khan, Khatejakousar N LP0000000163087	20/May/25 Rs.660285 as on 13/May/25	All that piece and parcel of the immovable Property bearing No. 920/13/A (As per the Grama Panchayath Limits) PID.No.152200703302702249, Situated at: Gagreshwari Village, Gagreshwari Grama Panchayath, kasaba Hobli, T Narasipura Taluk, Mysore District, Measuring East to West: 7.62 Mtrs., North to South: 8.5344 Mtrs., in all totally measuring 65.03 Sq.Mtrs., along with House constructed thereon., and bounded Mysore, Karnataka, 57111. North : Nale;, South : House belongs to Umesalma;, East : House belongs to Abdul jabbar, West : Road	Symbolic Possession Taken on 25/Nov/25
22	Poornima H, Hanchigowda H LP0000000108943	15/Apr/25 Rs.761981 as on 09/Apr/25	All that piece and parcel of the Janjaru No.7, Property No.6/2, PID No.152200601077020262, (as per Grama Panchayath Records), situated at M.Hosahalli Village, Haranahalli Hobli, Poonadahalli Grama Panchayath, Piriyapattana Taluk, Mysore District, Karnataka 571107 measuring East to West : 8.53 Meters and North to South : 13.83 Meters, totally measuring 117.83 Sq Meters, along with 117.83 Sq Meters of building constructed thereon. North : House of Mr.Jagadesha, South : Government Road,, East : House of Mr.Chandregowda, West : House of Mrs.Savitha and Vacant Property	Symbolic Possession Taken on 25/Nov/25
23	Rathnamma M, Arpitha M, Krishna C LP0000000098208	15/Apr/25 Rs.662631 as on 09/Apr/25	Property No.50/39A (as per Grama Panchayath Records), PID No.152100407500400056, Situated at Mangaia Village and Panchayat, Mandya Taluk and District, measuring East to West 7.62 meters and North to South 9.144 meters, In all totally measuring 69.68 Sq.meters, along with House Constructed thereon Karnataka, 571403. North : Property belongs to Siddamma and Remaining Property, South : Road, East : Property belongs to Channegowda, West : Property belongs to Nagaraju;	Symbolic Possession Taken on 25/Nov/25
24	Rukimini Parasharam Kondaskop, Kiran Parasharam Kondaskoppa , Narayan Parasharam Kondaskop HL0000000011779	11/Jan/25 Rs.1107259 as on 08/Jan/25	All that piece and parcel of property bearing GP No: 387 of Sy.No. 21/*/* with RDPR No: 150400303100120158, totally measuring20x45 =900 Sq ft i.e., built up area is 82.59SqMtrs situated at Basarikatti Village which comes under the local jurisdectio of Gram PanchayathMastmardi , Tal & Dist: Belagavi, and within the jurisdiction of the sub- Registrar, Belagavi.Belgaum Karnataka 591124.. North : By Property of BasvaniKondaskop, South : By 20 Road, East : By Property of RamchandraKondaskop, West : By Property of NagoKondaskop	Symbolic Possession Taken on 25/Nov/25
25	Siddalingappa S, Kavithak K, Bharath K S LP0000000107867	20/May/25 Rs.293642 as on 13/May/25	All that piece parcel of the Property bearing No.404, (as per the Panchayath records) PID.No.151200602300120048, Situated at: Kelagotte Village, Kechenahalli Grama Panchayath, Jagaluru Taluk, Davanagere District, measuring East to West: 3.657meters and North to South: 9.448meters, in all measuring 34.56Square meters., along with 34.56Sq.mtrs building constructed thereon., Karnataka, 577528. North : House belongs to Gowdru Kuberappa, South : Road, East : Road, West : House belong to mallappa Nagarai	Symbolic Possession Taken on 25/Nov/25

Date : 27.11.2025 **Authorised officer**
Place : Karnataka **Vastu Housing Finance Corporation Ltd**

ಕಿರುಸುದ್ದಿ

ರಾಷ್ಟ್ರದ ಅಭಿವೃದ್ಧಿಗೆ ಎಲ್ಲರೂ ಕೈಜೋಡಿಸಿ

ಮಳೆಗೆ ಸೋರುವ ಹಳೆ ಕಟ್ಟಡ। ಪುರಭವನವೇ ಕಚೇರಿಯಾಗಿ ಪರಿವರ್ತನೆ। ಕ್ರಮಕ್ಕೆ ಡಿಸಿಗೆ ಮನವಿ

ನೂರು ವರ್ಷ ತುಂಬಿದ ಪುರಸಭಾ ಕಟ್ಟಡ

ಜಾಗ್ರತೆಯಿಂದ ಕೆಲಸ ಮಾಡಲಿ

ಸಂವಿಧಾನದ ಮೂಲ ಆಶಯಕ್ಕೆ ಧಕ್ಕೆಯಾಗದಿರಲಿ

ಚಿಂತೆಯಿಂದ ದೂರವಾದಾಗ ಶಾಂತಿ

ಡಿ.21ಕ್ಕೆ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳ ಮತದಾನ

ಟ್ರ್ಯಾಕ್ಟರ್‌ಗೆ ಲಾರಿ ಡಿಕ್ಕಿ: ಇಬ್ಬರು ಸಾವು

IN THE COURT OF THE ADDITIONAL CIVIL JUDGE AT KUNIGAL
O.S.No.294/2011

Plaintiffs V/S Defendants
Smt.Badrunnisha & others Sri.KaleemullaKhan & others

PAPER PUBLICATION

The plaintiffs have filed the suit against the defendants for partition and such other reliefs before the Hon'ble Additional civil judged and JMFC court Kunigal in OS.No.294/2011 in respect of Properties bearing Sy.No.44, measuring 0.11 guntas, Sy.No.46, totally measuring 0.37 guntas, out of that 0.28 guntas, Sy.No.47/1A, totally measuring 2 acre 24 guntas, out of that 0.14 guntas, Sy.No.135/4, measuring 1 acre 16 guntas, Sy.No.171/1, totally measuring 4 acre 34 guntas, out of that 2 acre 8 guntas, assessed Sy.No.173/1, totally measuring 10 acre 14½ guntas, out of that 3 acre 2 guntas, Sy.No.179/10 measuring 0.11 guntas, Sy.No.180/1A, measuring 1 acre 19 guntas, Sy.No.199/1, totally measuring 3 acre 37 guntas, out of that 1 acre 38½ guntas, Sy.No.201/2, totally measuring 0.39 guntas, out of that 0.19½ guntas, all the properties are situated at Nittur Village, Huthridurga Hobli, Kunigal Taluk, and Tumkur District. In the said suit the plaintiffs by filing application implead the following mentioned persons as defendants No.15 to 123(a) and (b).

D-15. Zafarulla Khan s/o Late Gori Bi, aged about 72 Years, **D-16.** Amanulla Khan s/o Late Gori Bi, aged about 70 Years, **D-17.** Fazalulla Khan s/o Late Gori Bi, aged About 68 Years, **D-18.** Noorulla Khan s/o Late Gori Bi, aged About 66 Years, **D-19.** Akbar s/o Late Fameeda Khanum, aged About 42 Years, **D-20.** Agiha D/o Late Fameeda Khanum, aged About 38 Years, **D-21.** Faridunnisa D/o Late Gori Bi, aged About 60 Years, **D-22.** Sabiha D/o Late Gori Bi, aged About 58 Years, all are R/o Kempanahalli Village, Huthridurga Hobli, Kunigal Taluk, Tumkur District **D-23.** Nadeem s/o Late Syed Inayathulla, aged About 34 Years, **D-24.** Sadiqua D/o Late Syed Inayathulla, aged About 32 Years, **D-25.** Saira D/o Late Syed Inayathulla, aged About 30 Years, **D-26.** Syed Rafiulla s/o Late Muqboolunnisa, aged About 60 Years, **D-27.** Syed Rahamathulla s/o Late Muqboolunnisa, aged About 55 Years, **D-28.** Syed Ashrafulla s/o Late Muqboolunnisa, aged About 53 Years, **D-29.** Syed Sadathulla S/o Late Muqboolunnisa, aged About 48 Years, **D-30.** Syed Nisarulla s/o Late Muqboolunnisa, aged About 46 Years, **D-31.** Akimunnisa D/o Late Muqboolunnisa, aged About 70 Years, **D-32.** Syed Sadiq s/o Late Faizunnisa, **D-33.** Anjum Sadat D/o Late Faizunnisa, aged About 50 Years, **D-34.** Syed Atiq D/o Late Faizunnisa, aged about 48 Years, **D-35.** Akehunnisa D/o Late Muqboolunnisa, aged [illegible]

For which you are having any interest and any objection may you're your objection before the court on **30.01.2026.** If anybody one not filed any objection the matter will be dealt and heard and proceed the matter accordance with law.
Given under my seal and signature on this day of 24.11.2025.

M.Guddappa B.A.LL.B.,
Advocate for plaintiffs

Shirasthedar
Additional civil judge and
JMFC court Kunigal